

**PATNA HIGH COURT**  
**NOTICE**

Proposals/ recommendations/ applications were invited vide Court's notice dated 01.07.2019 for being considered to be designated as a senior Advocate of this Court and in response thereto total 127 proposals/ recommendations/ applications were received out of which 117 applications have been found in order as per rule and rest names stood deferred.

Now, the Hon'ble Committee in its meeting dated 16.08.2019, have been pleased to direct the undersigned to obtain suggestions/ views/ opinions about the aforesaid 117 applicant advocates, whose names are mentioned below this notice, from the members of the Bar along with other stakeholders in writing having names and full address of the senders within 30 days from the date of publication of this notice. Anonymous petitions/ representations will not be entertained.

**Patna High Court,**

**The 19 .08.2019**

  
**Registrar General**

**Inviting suggestions/ views/ opinions from the members of Bar and other stakeholders, for the names of following 117 applications recieved for designation as Senior Advocate which are in order as per Rules, 2019**

<u>Sl. No.</u>	<u>App l. No.</u>	<u>Name of Applicant</u>	<u>Enrollment No. along with date of enrollment and Length of practice</u>	<u>Inacome tax details and income from Legal profession</u>	<u>Proposal/ Recommendation/ Application</u>	<u>Reported judgement / Important Judgement</u>	<u>Declaratio n that any proposal/ recommen dation/ Applicatio n has not been rejected within two years</u>	<u>Specialization</u>	<u>Remarks</u>								
1.	1.	<b>Sri Pancham Lal Jaiswal</b>  (D.O.B.- 15.01.1960)	En. No.- 528 / 1987 dated 24.07.1987  <u>Lengh of practice:-</u>  32 years	Income Tax assessee for 25 years  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2015-16--</td> <td>3,89,790/-</td> </tr> <tr> <td>2016-17--</td> <td>4,06,327/-</td> </tr> <tr> <td>2018-19--</td> <td>3,65,000/-</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2015-16--	3,89,790/-	2016-17--	4,06,327/-	2018-19--	3,65,000/-	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri K.P. Singh  (ii) Sri S.N.P. Sinha	Copy of Judgement has not been furnished.  <u>List of citation published within last five years:</u>  2003 (1) PLJR 203, 2007 (3) PLJR 278, 2008 (2) PLJR 257, 2009 (3) PLJR 102, 2009 (3) PLJR 479, 2010 (4) PLJR 1019, 2010 (1) PLJR 631, 2010 (4) PLJR 236, 2011 (1) PLJR 99, 2011 (2) PLJR 234, 2011 (2) PLJR 495, 2011 (2) PLJR 938, 2011 (3) PLJR 443, 2011 (4) PLJR 116, 2012 (3) PLJR 117, 2012 (3) PLJR 139, 2012 (3) PLJR 427, 2013 (4) PLJR 379, 2013 (2) PLJR 808, 2014 (1) PLJR 240, 2014 (2) PLJR 443, 2014 (3) PLJR 18, 2017 (2) PLJR 332, 2018 (1) PLJR 581	(i) Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.  (ii) Earlier he had applied in 2013 & 2016 but not considered.	(i) Criminal, Civil, Revenue, Service Law & Compensation matters.  (ii) In coloumn no. 16 of proforma 'A', the applicant has mentioned his important reported cases as his credit in publication in journals.	
<u>year</u>	<u>Income</u>																
2015-16--	3,89,790/-																
2016-17--	4,06,327/-																
2018-19--	3,65,000/-																

2.	2.	<b>Sri Jagannath Singh</b>  (D.O.B.- 12.01.1961)	En. No.- 371 / 1994 dated 08.02.1984  <b><u>Lengh of practice:-</u></b>  33 years (25 yr. in PHC and 08 yr. in S.C.)	Income Tax assessee since 2000-01.  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2015-16--</td> <td>6,92,628/-</td> </tr> <tr> <td>2016-17--</td> <td>6,63,852/-</td> </tr> <tr> <td>2017-18--</td> <td>9,66,204/-</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2015-16--	6,92,628/-	2016-17--	6,63,852/-	2017-18--	9,66,204/-	1. No proposal from Hon'ble  2.Recommended by: (i) Sri Chittaranjan Sinha (ii) Sri Ramakant Sharma "Gopal Jee" (iii) Sri Suraj Narain Pd. Sinha (iv) Sri Bibhuti Pd. Pandey	Copy of Judgement has not been furnished.  <b><u>List of citation published within last five years:</u></b>  1996 (2) PLJR 508, 2007 (2) PLJR 244, 2010 (1) PLJR 617; 2014 (2) PLJR 322, 2015 (2) PLJR 550; 2015 (4) BBCJ 86, AIR 2018 PAT 102, 2018 (3) PLJR 201, 2019 (1) PLJR 853, CWJC No. 2193 of 2015	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however, he has applied in 2016.	(i) Constitutional matter, Service matters, Criminal matters, Company Cases and Civil cases.  (ii) Standing Consel of State Govt. as well as Central Govt.
<u>year</u>	<u>Income</u>															
2015-16--	6,92,628/-															
2016-17--	6,63,852/-															
2017-18--	9,66,204/-															
3.	3.	<b>Sri Alok Kumar Choudhary</b>  (D.O.B.- 01.01.1960)	En. No.-P/863-A/9 3 dated 18.11.1993  <b><u>Lengh of practice:-</u></b>  25 years	Income Tax assessee since 2001.  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>4,56,862</td> </tr> <tr> <td>2017-18--</td> <td>4,73,896</td> </tr> <tr> <td>2018-19--</td> <td>6,44,781</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	4,56,862	2017-18--	4,73,896	2018-19--	6,44,781	1. No proposal from Hon'ble  2.Recommended by: (i) Sri Shashi Anugrah Narayan (ii) Sri Yogesh Chandra Verma	Copy of Judgement has not been furnished.  <b><u>List of citation published within last five years:</u></b>  1996 (1) PLJR 747, 1998 (3) PLJR 331, 1998 (2) PLJR 360, 1998 (2) PLJR 136, 1999 (2) PLJR 718, 2009 (3) PLJR 45, 2009 (3) PLJR 64, 2011 (2) PLJR 467, 2010 (4) PLJR 618, 2014 (2) PLJR 715, 2015 (1) PLJR 268, 2016 (2) PLJR 345, 2016 (4), 2018 (2) PLJR 823, 2018 PLJR, 2018 PLJR September Month 957, Cr. Appeal No. 78 of 2016	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Constitutional matter.  (ii) He has been a chamber junior to Hon'ble Retd. Justice Adarsh Kumar Goel, ex-Judge of S.C. of India.  (iii) Presently Chairman, Green Tribunal, New Delhi.  (iv) Worked as pro-bono animals rights lawyer.
<u>year</u>	<u>Income</u>															
2016-17--	4,56,862															
2017-18--	4,73,896															
2018-19--	6,44,781															
4.	4.	<b>Sri Mrigank Mauli</b>  (D.O.B.- 29.06.1969)	En. No.- 3475/1999 dated 06.05.1999	Income Tax assessee since 2002-03.  Particulars of ITR return	1. No proposal from Hon'ble	Copy of Judgement has not been furnished.  <b><u>List of citation published within</u></b>	Not rejected <b>within last</b>	(i) Commercial matters (Including indirect Tax), Service Matters,								

			<p><b>Lengh of practice:-</b></p> <p>21 years</p>	<p>of last two years and current year has been furnished with application</p> <table border="1"> <thead> <tr> <th>year</th> <th>Income</th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>74,97,869/-</td> </tr> <tr> <td>2018-19--</td> <td>66,25,023/-</td> </tr> <tr> <td>2019-20--</td> <td>26,97,775/-</td> </tr> </tbody> </table>	year	Income	2017-18--	74,97,869/-	2018-19--	66,25,023/-	2019-20--	26,97,775/-	<p>2.Recommended by:</p> <p>(i) Sri Shashi Anugrah Narayan</p> <p>(ii) Sri Tej Bahadur Singh</p>	<p><b>last five years:</b></p> <p>MANU/BH/0838/2019, MANU/BH/0846/2019, MANU/BH/0604/2019, 2019 (3) BLJ 451, MANU/BH/0887/2019, 2019 (2) PLJR 683, MANU/BH/0436/2019, 2019 (3) BLJ 104, MANU/BH/0298/2019, 2019 (2) BLJ 422, MANU/BH/0407/2019, 2019 (1) PLJR 872, 2019 (2) BLJ 601, MANU/BH/2675/2018, MANU/BH/2490/2018, MANU/BH/2362/2018, MANU/BH/2118/2018, 2018 SSC Online Pat 1965, 2018 SCC Online Pat 3988, MANU/BH/1710/2018, 2018 SCC online Pat 1419, MANU/BH/1610/2018, 2018/SCC Online Pat 3849, 2018 SCC online 3597, MANU/BH/1949/2018, 2018(3)PLJR 990, MANU/BH/1694/2018, 2018(3) PLJR 687</p>	<p><b>two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>Civil Matters.</p> <p>(ii) He is in panel of Lawyers of Patna High Court, Patna and in the panel of Patna High Court Middle Income Group legal Aid Society.</p> <p>(iii) Worked pro-bono for indigent clients.</p>	
year	Income																
2017-18--	74,97,869/-																
2018-19--	66,25,023/-																
2019-20--	26,97,775/-																
5.	5.	<p><b>Sri Amit Srivastava</b></p> <p>(D.O.B.- 19.02.1964)</p>	<p>En. No.- 1245/1987 dated 20.11.1987</p> <p><b>Lengh of practice:-</b></p> <p>31 years 7 Months</p>	<p>Income Tax assessee since 1991-1992.</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th>year</th> <th>Income</th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>8,11,443/-</td> </tr> <tr> <td>2017-18--</td> <td>9,32,809/-</td> </tr> <tr> <td>2018-19--</td> <td>11,39,489/-</td> </tr> </tbody> </table>	year	Income	2016-17--	8,11,443/-	2017-18--	9,32,809/-	2018-19--	11,39,489/-	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Shashi Anugrah Narayan</p> <p>(ii) Sri Ashok Kumar Singh</p>	<p>Copy of Judgement has not been furnished.</p> <p><b>List of citation published within last five years:</b></p> <p>LPA no. 301/2019(DB), LPA-1151/2017(BD), C.Misc.-1117/2018, CWJC-2334/2014(DB), CWJC-6143/2014, MA-712/2018(DB), L.P.A. NO. 301/19 DB, L.P.A.NO.1151/17 DB, C.MISC.NO. 1117/2018, L.P.A. BI, 1803/17 CWJC. NO. 13525/18 CWJC. NO. 482/17 CWJC NO. 18799/16</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Writs and Criminal matters.</p> <p>(ii) He is on panel of Senior retired counsel, Bihar State Election Commission since May, 2012.</p> <p>(iii) He was member advocate with Hon'ble Mr. Justice Dharindhar Jha in the Mega Lok Adalat held on</p>	
year	Income																
2016-17--	8,11,443/-																
2017-18--	9,32,809/-																
2018-19--	11,39,489/-																

						CWJC NO.15438/16 LPA NOS. 1639&1643/2016 CWJC.NO 12620/16		01.05.2010, with Hon'be Mr. Jaya Nandan Singh in Lok Adalat held on 23.11.2013 and was Member Advocate with Hon'ble Mr. Justice Ahsanuddin Amanullah in the Lok Adalat held on 09.03.2019.	
6.	6.	<b>Sri Nand Kishore Singh</b>  (D.O.B.- <b>12.03.1947</b> )	En. No.- 1117/1983 dated 09.09.1983  <u>Lengh of practice:-</u>  38 years in PHC and Jharkhan High Court	Income Tax assessee for 20 years  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 5,98,245/- 2017-18-- 5,44,502/- 2018-19-- 10,01,953/-	<b>1.</b> No proposal from Hon'ble  <b>2.</b> Recommended by:  (i) Sri Pushkar Narayan Shahi  (ii) Sri N.K. Agrawal	Copy of the Judgement in Arbitration Appeal no. 1/2015 (Jharkhand High Court), CWJC case no. 293/2016 has been furnished.  <u>List of Citations published within last five years (copy not furnished):</u>  2017 PLJR (2) 347	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Arbitration Law, Tax Law and Commercial laws.	
7.	7.	<b>Sri Pradeep Kumar</b>  (D.O.B.- <b>11.09.1950</b> )	En. No.- 456/1975 dated 16.09.1975  <u>Lengh of practice:-</u>  43+ years	Income Tax assessee since 1979-80  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 6,11,556/- 2017-18-- 5,88,519/- 2018-19-- 6,58,452/-	<b>1.</b> No proposal from Hon'ble  <b>2.</b> Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Krishna Prasad Sinha	Copy of some important Judgement has been furnished and a list of which are as follows:  CWJC No. 10650/2015 Dilip Kumar Vs. The State of Bihar & Others { Appeared for UOI}, CWJC.No. 1415/2011 Narbadeshwar Prasad Vs. The State of Bihar [ Appeared for Petitioner] CWJC No. 16414/2014 Dinesh Kumar Yadav Vs. The State of Bihar & Others [ for SEBI], CWJC No. 3775/2015 Lilakant Yadav Vs The State of Bihar & Others [ for SEBI] CWJC No.7416/2008 Chandradeo Singh Vs. The State Bank of	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he had applied earlier in 2012.	(i) Tax Laws & Security Laws.  (ii) He is in panel of Food Corportation of India, securities and Exchange Board of India & Senior Central Govt. Counsel in the PHC.  (iii) Life Member of Indian Law Institute, New Delhi.	

						<p>Patiala( For Bank)                  CWJC nO. 13849/2011 Gopal Prasad Vs. The State Bank of Patiala( For Bank)                  CWJC No. 6672/2005 M./S Indo Hokke Hotels Ltd Vs. BSEB ( for Petitioner)                  CWJC No. 13203/2008 Chinta Mani Pandey VS Magadh Stock Exchange ( For SEBI)                  Cr. WJC .No. 306/1999 Om Prakash Diwakar Vs. UOI &amp; Others ( for Petitioner)                  CWJC NO. 9157/2006 Pramod Kumar Vs. UOI &amp; Others ( For BSNL)                  CWJC NO. 15351/2016 Ravi Bhattacharya Vs UOI &amp; Others ( For SEBI)                  CWJC No. 24229/2013 Brij Bhushan Dwivedi Vs State Of Bihar( for Responded 3-5)</p>		<p>(iv) Individual Life member of Indian Council of Arbitration, New Delhi.                  (v) Life member, IIPM, New Delhi.</p>									
8.	8.	<p><b>Sri Praveen Kumar Jaipuriyar</b>                  (D.O.B.- 07.12.1951)</p>	<p>En. No.- 937/1981 dated 20.09.1981</p> <p><u>Lengh of practice:-</u>                  37 years</p>	<p>Income Tax assesse since 1991-92</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,74,103/-</td> </tr> <tr> <td>2017-18--</td> <td>3,64,848/-</td> </tr> <tr> <td>2018-19--</td> <td>3,56,232/-</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	3,74,103/-	2017-18--	3,64,848/-	2018-19--	3,56,232/-	<p>1. No proposal from Hon'ble</p> <p>2. Recommended by:</p> <p>(i) Sri Ray Shivaji Nath</p> <p>(ii) Sri Baxi S.R.P. Sinha</p>	<p>Copy of some important Judgement has been furnished and a list of which are as follows:</p> <p>C.R.293/2010                  S.A.399/2009.                  CR. MISC. 18525/14                  L.P.A. 1030/15                  C.W.J.C.8187/2017                  C.W.J.C. 11157/2018                  CR. APP (DB) 631/2007                  F.A.69/2012                  C.W.J.C.14468/13                  S.A.438/2009                  S.A.133/2013                  C.W.J.C. 14555/12                  C.W.J.C. 4817/13                  CR. APP ( DB) 661/13                  S.A. 401/2010                  CR. APP ( DB) 789/11                  C.W.J.C.4330/92                  C.R. 2216/2007</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Civil Law, Revenue Law, Criminal Law.</p> <p>(ii) Previously in panel of the:-                  (i) central Administrative Tribunal                  (ii) Bihar State Tourism devpt. Corporation.</p>	
<u>year</u>	<u>Income</u>																
2016-17--	3,74,103/-																
2017-18--	3,64,848/-																
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						F.A. 94/1996 C.W.J.C.2604/2006 C.W.J.C. 12881/10											
9.	10.	<b>Sri Abhay Kumar Singh</b>  (D.O.B.- <b>07.10.1955</b> )	En. No.- 1379/1980 dated 05.11.1980  <u><b>Lengh of practice:-</b></u>  38 years 8 months	Income Tax assessee since 01.04.1996  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u><b>year</b></u></th> <th><u><b>Income</b></u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>12,53,095</td> </tr> <tr> <td>2017-18--</td> <td>10,30,456</td> </tr> <tr> <td>2018-19--</td> <td>10,66,924</td> </tr> </tbody> </table>	<u><b>year</b></u>	<u><b>Income</b></u>	2016-17--	12,53,095	2017-18--	10,30,456	2018-19--	10,66,924	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Suraj Narayan Pd. Sinha  (ii) Sri Surendra Kumar Singh	List of some important Judgement of last five years has been furnished (copy of Judgements not furnished): Cr. Appeal-692/04, CWJC-5035/2016, CWJC-2556/2017, CWJC-9653/2006, Cr. Appeal- 492/2011, Cr. Appeal- 205/1994, Cr.Appeal no.-803/13, 805/13	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2007, 2013 and 2016.	(i) Civil writ, Criminal Law (Bail matters, Criminal appeal, Death reference, Qashing and Criminal Revision)  (ii) Worked as Lawyer before Commercial Taxes Tribunal, Bihar on behalf of the commercial Taxes Department for 10 years. (iii) appeared before this Hon'ble Court as legal help in P/L CWJC 16422/2012	
<u><b>year</b></u>	<u><b>Income</b></u>																
2016-17--	12,53,095																
2017-18--	10,30,456																
2018-19--	10,66,924																
10.	11.	<b>Sri Ashok Kumar Keshari</b>  (D.O.B.- <b>31.12.1952</b> )	En. No.- 1/1976 dated 06.01.1976  <u><b>Lengh of practice:-</b></u>  44 years	Income Tax assessee since 1984  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u><b>year</b></u></th> <th><u><b>Income</b></u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>12,53,095</td> </tr> <tr> <td>2017-18--</td> <td>10,30,456</td> </tr> <tr> <td>2018-19--</td> <td>10,66,924</td> </tr> </tbody> </table>	<u><b>year</b></u>	<u><b>Income</b></u>	2016-17--	12,53,095	2017-18--	10,30,456	2018-19--	10,66,924	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Awadh Bihari Ojha (ii) Sri Krishna Prasad Singh	Copy of Judgement has not been furnished.  <u><b>List of citation published within last five years:</b></u>  2017-PLJR-1-256, 2016-PLJR-4-177, 2016 PLJR-1-440,	(i) Earlier his application/proposals/recommendation were not approved	(i) Service matter, Civil matters, Constitutional matters, Criminal matters.  (ii) one of the members of the	
<u><b>year</b></u>	<u><b>Income</b></u>																
2016-17--	12,53,095																
2017-18--	10,30,456																
2018-19--	10,66,924																



				<p>2016-17-- 14,90,475 2017-18-- 11,06,592 2018-19-- 79,75,577</p>		<p>2014 PLJR-2-279, 2014 PLJR-2-443, 2015 PLJR-3-783, 2016 PLJR-2-686,</p>	<p>by the Hon'ble Court.  (i) Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>governing body of the Patna High Court (Middle Income Group) Legal Aid Society, Patna High Court, Patna.</p>									
11.	12.	<p><b>Sri Sachchidanand Kishore Pd. Sinha</b>  (D.O.B.- 07.01.1944)</p>	<p>En. No.-B/544/55 1/68 dated 30.07.1968  <u>Lengh of practice:-</u>  52 years 6 Months</p>	<p>Income Tax assessee since 1988  Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,58,160</td> </tr> <tr> <td>2017-18--</td> <td>4,01,628</td> </tr> <tr> <td>2018-19--</td> <td>2,92,564</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	3,58,160	2017-18--	4,01,628	2018-19--	2,92,564	<p>1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Krishna Prasad Singh</p>	<p>Copy of important Judgement has not been furnished though he has mentioned in his application about 5 important cases (case no. are also not mentioned).  LPA 1373/2000 reported in 2007(3) PLJR 624  CWJC 4074/09 CWJC 11035/06 LPA no. 735/2011</p>	<p>(i) Earlier his application for designating him Senior adovate was not considered in 2014.  (ii) Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Commercial Taxes Laws at present convener of Commercial Taxes Tribunal, Bihar, Patna.  (ii) Free Legal Aid to Asharfi Pd. Yadav</p>	
<u>year</u>	<u>Income</u>																
2016-17--	3,58,160																
2017-18--	4,01,628																
2018-19--	2,92,564																
12.	13.	<p><b>Sri Yogendra Prasad Sinha</b>  (D.O.B.- 05.05.1944)</p>	<p>En. No.- 1009/69 dated 26.03.1969  <u>Lengh of</u></p>	<p>Income Tax assessee since 1988  Particulars of ITR return of last three year has been furnished with application.</p>	<p>1. No proposal from Hon'ble  2.Recommended by:</p>	<p>Copy of important Judgement has not been furnished though he has mentioned in his application about some important cases.  Cr.WJC No. 435/15, Cr. Appeal (DB) no. 73/2016,</p>	<p>Not rejected <b>within last two years</b> in any of the High</p>	<p>(i) Civil, Criminal, Revenue and Constitutional matters.  (ii) Additional</p>									



			<b>practice:-</b> 52 years (12 yrs. Practiced in Civil Court, Muzaffarpur)	<b>year</b> <b>Income</b> 2016-17-- 8,86,374 2017-18-- 12,96,938 2018-19-- 12,11,181	(i) Sri Vindhya Keshri Kumar  (ii) Sri Devendra Kumar Sinha	Cr. Appeal (DB) No. 63/2016, Cr. Appeal (DB) No. 112/2016, Cr. appeal (DB) No. 95/2016.	Court as well as in Hon'ble Supreme Court.	Advocate General Govt. Of Bihar.  (iii) Member of Bihar State Bar Council, Patna for two terms.	
13.	14.	<b>Sri Kaushal Kumar Jha</b>  (D.O.B.- 06.10.1965)	En. No.- 1672/1991 dated 08.10.1991  <b>Lengh of practice:-</b> 27 years 9 Months.	Income Tax assessee since 1988  Particulars of ITR return of last three year has been furnished with application.  <b>year</b> <b>Income</b> 2016-17-- 15,43,638 2017-18-- 15,61,269 2018-19-- 17,69,380	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Prashant Kumar Shahi  (ii) Sri Yadu Vansh Giri	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2018(3) PLJR 904, 2018(3) PLJR 1, 2018(3) PLJR 13, 2018(2) PLJR 318, 2017(1) PLJR 225, 2016(3) PLJR 1026, 2016(3) PLJR 824, 2016(3) PLJR 964, 2016(2) PLJR 822, 2015(2) PLJR 844, 2016(1) PLJR 451, 2016(1) PLJR 227, 2015(4) PLJR 1, 2015(3) PLJR 731, 2015(3) PLJR 593, 2015(3) PLJR 281, 2015(3) PLJR 122, 2014(4) PLJR 86, 2014(2) PLJR 725,  Cr. Appeal 63/1995, Cr. Appeal 279/1995, Cr. Appeal 384/1995, CWJC 13579/2016, Cr. Appeal 289/1994, CWJC 3819/2016, LPA 1278/2016, CWJC 12991/2016, CWJC 5286/2017, LPA 741/2012, LPA 790/2015, CWJC 1327/2015, CWJC 24729/2013, MJC 1320/2013, CWJC 26/2016, LPA 761/2014, Civil Review 237/2011, CWJC 5715/2014 etc.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) criminal Law, Constitutional & Service Matter.	
14.	15.	<b>Sri Amresh Kumar</b>	En.	Income Tax assessee	1. No proposal	List of Important Judgments of Last five years (Copy not furnished):	Not	(i) Education	

		<p><b>Singh</b> (D.O.B.- 05.05.1944)</p>	<p>No.-69A/1990 dated 11.01.1990</p> <p><u>Lengh of practice:-</u></p> <p>29 years.</p>	<p>since 1997-98</p> <p>Particulars of ITR return of last two years and current years has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>9,87,370</td> </tr> <tr> <td>2018-19--</td> <td>8,79,928</td> </tr> <tr> <td>2019-20--</td> <td>8,60,454</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	9,87,370	2018-19--	8,79,928	2019-20--	8,60,454	<p>from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Prashant Kumar Shahi</p> <p>(ii) Sri Shashi Anugrah Narain</p>	<p>2014(1) PLJR 292, 2014(3) PLJR 637, 2015(3) PLJR 805, 2015(3) PLJR 893, 2016(4) PLJR 630, 2017(2) PLJR 505, 2017 (2) PLJR 509, 2017 (2) BBCJ 404, 2017 (4) PLJR 484, 2017 (4) PLJR 625, 2018, (2) PLJR 929, 2018 (2) PLJR 664,</p> <p>1993 (3) PLJR Journal Section page 01 " Position of President under Indian Constitution"</p> <p>2002 (2) PLJR Journal Section page 05 " Effectivness of Internation Law relating to Hijacking".</p>	<p>rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(ii) Has been associated with Legal Awareness programme of a voluntary organaization.</p>	
<u>year</u>	<u>Income</u>																
2017-18--	9,87,370																
2018-19--	8,79,928																
2019-20--	8,60,454																
15.	16.	<p><b>Sri Rupak Kumar</b> (D.O.B.- 01.05.1967)</p>	<p>En. No.- 1315/1995 dated 27.06.1995</p> <p><u>Lengh of practice:-</u></p> <p>24 years.</p>	<p>Income Tax assessee since 2000-01</p> <p>Particulars of ITR return of last two years and current year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>7,60,004</td> </tr> <tr> <td>2018-19--</td> <td>8,60,013</td> </tr> <tr> <td>2019-20--</td> <td>9,56,626</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	7,60,004	2018-19--	8,60,013	2019-20--	9,56,626	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Keshav Shrivastava</p> <p>(ii) Sri Yugal Kishore</p>	<p>Copy of some important Judgement has been furnished.</p> <p>LPA no. 56/2011, LPA no. 1708/2012, LPA no. 1603/2015, Misc. Jurisdiction case no. 1861/2016, CWJC no. 7552/2016, CWJC no. 17124/2012, LPA no. 413/2015, CWJC no. 22403/2013, CWJC no. 3849/2017, CWJC no. 5857/2018, CWJC no. 4484/2016, CWJC no. 15140/2016, CWJC no. 3748/1998, CWJC no. 3636/2014, CWJC 11938/2003, CWJC no. 2588/2019, CWJC no. 7737/2016, Misc. Jurisdiction Case no. 3101/2018, CWJC no. 12630/2011, CWJC no. 24149/2018.</p> <p><u>List of citation published within last five years:</u></p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Writ, Services law, Misc. Appeal.</p>	
<u>year</u>	<u>Income</u>																
2017-18--	7,60,004																
2018-19--	8,60,013																
2019-20--	9,56,626																

						2014 (4) PLJR 117, 2015 (1) PLJR 38, 2015 (1) PLJR 723,, 2016 (4) PLJR 654,, 2017 (2) PLJR 184,, 2017 (4) PLJR 10,, 2017 (4) PLJR 130,, 2018 (2) PLJR 674, 2018 (2) PLJR 933, 2018 (3) PLJR 960, 2018 (4) PLJR 157, 2019 (1) PLJR 770											
16.	17.	<b>Sri Rajesh Kumar Singh</b>  (D.O.B.- 28.02.1951)	En. No.- 513/1978 dated 04.10.1978  <u>Lengh of practice:-</u>  41 years.	Income Tax assessee since 1980  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>5,70,493</td> </tr> <tr> <td>2017-18--</td> <td>6,41,957</td> </tr> <tr> <td>2018-19--</td> <td>4,48,406</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	5,70,493	2017-18--	6,41,957	2018-19--	4,48,406	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Krishna Prasad Singh  (ii) Sri Tej Bahadur Singh	Copy of important Judgement has not been furnished  <u>List of citation published within last five years:</u>  2018 (2) PLJR 321, 2012 (2) PLJR 601, 2013 (1) PLJR 34, 2013 (2) PLJR 599.	(i) He had applied once some year back which was turned down.  (ii) Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Forest and environmental Laws.	
<u>year</u>	<u>Income</u>																
2016-17--	5,70,493																
2017-18--	6,41,957																
2018-19--	4,48,406																
17.	18.	<b>Sri Arvind Kumar</b>  (D.O.B.- 05.07.1961)	En. No.- 1257/1998 dated 24.07.1998  <u>Lengh of practice:-</u>  21 years.	Income Tax assessee since 1998-1999  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>5,70,493</td> </tr> <tr> <td>2017-18--</td> <td>6,41,957</td> </tr> <tr> <td>2018-19--</td> <td>4,48,406</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	5,70,493	2017-18--	6,41,957	2018-19--	4,48,406	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Suraj Narain Pd. Sinha  (ii) Sri Keshav	Copy of some important Judgement has been furnished.  CWJC no. 1264/1999, CWJC no. 2911/2006, CWJC no. 4394/2004, CWJC no. 2264/2017, CWJC no. 514/2006, CWJC no. 15941/2013, LPA 466,2013	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme	(i) Constitutional and Administrative Law.  (ii) Served as Sr. Standing council, Govt. Of India.  (iii) G.P., Patna High Court,	
<u>year</u>	<u>Income</u>																
2016-17--	5,70,493																
2017-18--	6,41,957																
2018-19--	4,48,406																

				2016-17-- 2,91,368 2017-18-- 3,32,478 2018-19-- 3,45,101	Shrivastava		Court.	(iv) Standing Council of the Indian Audit and accounts Deptt. (v) Standing Council of Patna Nagar Nigam.  (vi) Nominated external member of the State Audit Board by the CAG.									
18.	19.	<b>Sri Kaushlendra Kumar Sinha</b>  (D.O.B.- 01.02.1942)	En. No.-87 dated 15.02.1966  <u><b>Lengh of practice:-</b></u>  53 years	Income Tax assessee from last 25 years (Year not mentioned).  Particulars of ITR return of last three years has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>5,52391</td> </tr> <tr> <td>2017-18--</td> <td>8,44,436</td> </tr> <tr> <td>2018-19--</td> <td>8,52,133</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	5,52391	2017-18--	8,44,436	2018-19--	8,52,133	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Shashi Shekhar Dvivedi  (ii) Sri Awadh Bihari Ojha	<b>Copy of Judgement has not been furnished</b> however, a list of some cases which are not published are mentioned as follows:  LPA NO. - 1485/17; LPA NO.- 1191/17; LPA NO.- 936/17; LPA NO. - 2013/16; LPA NO.- 1119/16; LPA NO. 962/16; CWJC NO.- 19743/15; CWJC NO.- 905/15; LPA NO.- 542/15; Cr. Misc. No.- 8637/14; Cr. Misc. No.- 3663/14; LPA No.-1073/14; CWJC NO.- 10192/13; CWJC NO.- 15686/05; CWJC NO.- 9366/01;	(i) Application filed in the year 2007 was not accepted  (ii) Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Banking Law, Constitutional Law and other.  (ii) In the panel of the State Bank of India since 1977.	
<u>year</u>	<u>Income</u>																
2016-17--	5,52391																
2017-18--	8,44,436																
2018-19--	8,52,133																
19.	20.	<b>Sri Bhola Prasad</b>  (D.O.B.- 01.07.1964)	En. No.- 1137/90 dated 28.09.1990  <u><b>Lengh of practice:-</b></u>  29 years	Income Tax assessee since 1997.  Particulars of ITR return of last two years and current year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>5,52391</td> </tr> <tr> <td>2017-18--</td> <td>8,44,436</td> </tr> <tr> <td>2018-19--</td> <td>8,52,133</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	5,52391	2017-18--	8,44,436	2018-19--	8,52,133	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Devendra Kr. Sinha  (ii) Sri Hemendra	<b>Copy of Judgement has not been furnished</b> however, a list of citation published are mentioned as follows: 2019 SCC Online Pat 94; 2019 SCC Online Pat 825; 2019 SCC Online Pat 106; 2018 SCC Online Pat 4067; 2018 SCC Online Pat 1263; 2018 SCC Online Pat 417; 2018 SCC Online Pat 494; 2018 SCC Online Pat 1734; 2017 SCC Online Pat 465; 2017 SCC Online	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	No specialisation	
<u>year</u>	<u>Income</u>																
2016-17--	5,52391																
2017-18--	8,44,436																
2018-19--	8,52,133																

				2017-18-- 14,35,517 2018-19-- 16,31,384 2019-20-- 16,84,329	Prasad Singh	Pat 2039; 2017 SCC Online Pat 660; 2017 SCC Online Pat 1371; 2017 SCC Online Pat 1587; 2017 SCC Online Pat 2129; 2017 SCC Online Pat 1110; 2017 SCC Online Pat 2644; 2016 SCC Online Pat 6236; 2016 SCC Online Pat 5360; 2016 SCC Online Pat 5517; 2016 SCC Online Pat 2659; 2016 SCC Online Pat 2120; 2016 SCC Online Pat 6804; 2016 SCC Online Pat 3213; (2016) 165 AIC 738; 2016 SCC Online Pat 5420; 2016 SCC Online Pat 5256;											
20	21.	<b>Sri Ramnandan Kumar Sinha</b>  (D.O.B.- 10.01.1932)	En. No.- 1389/90 dated 04.09.1990  <u><b>Lengh of practice:-</b></u>  29 years	Income Tax assessee since 1973.  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>4,56,862</td> </tr> <tr> <td>2017-18--</td> <td>4,73,896</td> </tr> <tr> <td>2018-19--</td> <td>6,44,781</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	4,56,862	2017-18--	4,73,896	2018-19--	6,44,781	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Anil Kumar Jha  (ii) Sri Shivendra Kishore	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  CWJC-1446/14, CWJC- 1445/14, MJC- 2712, CWJC-10303/14, MJC-14123/14, CWJC-14672/14, CWJC-18354/14, MJC- 20686/14, CWJC-23126/14, MJC- 25950/14, LPA-33029/14, CWJC-34477/14, CWJC-34741/14, CWJC-49456/14, CWJC-54831/14, MJC-54820/14, CWJC-58584/14, MJC-59625/14, MJC-60909/14, CWJC-71077/14, CWJC-75757/14, CWJC-75759/14, CWJC-76641/14, CWJC-79956/14, CWJC-80835/14, CWJC-80834/14, CWJC-86547/14, CWJC-86528/14, CWJC-1603/15, LPA-8236/15, MJC-17390/15, CWJC-42328/15, CWJC-42334/15, CWJC-43559/15, CWJC-47648/15, CWJC-47647/15, CWJC-58392/15, CWJC-58387/15, MJC-62601/15, CWJC-63067/15, CWJC-63062/15, CWJC-64816/15, CWJC-27604/16, CWJC-27600/15, CWJC-27607/16, CWJC-27606/16, CWJC-37986/16, CWJC-43714/16, CWJC-57668/16, CWJC-58971/16, MJC-65109/16, CWJC-66435/16, CWJC-70104/16, CWJC-70099/16, CWJC-74197/16, CWJC-86315/16, CWJC-89093/16, CWJC-90526/16, MJC-867/17, CWJC-5400/17, CWJC-	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Service matters, Contract, Arbitration, Departmental Preceding etc.	
<u>year</u>	<u>Income</u>																
2016-17--	4,56,862																
2017-18--	4,73,896																
2018-19--	6,44,781																

						23031/17, CWJC-29445/17, MJC-34366/17, CWJC-38885/17, CWJC-49014/17, CWJC-104056/17, CWJC-104051/17, CWJC-1702/18, CWJC-21520/18, CWJC-22597/18, CWJC-35382/18, CWJC-48863/18, CWJC-48855/18, CWJC-48858/18, CWJC-59561/18, CWJC-59566/18, CWJC-70664, CWJC-94228/18, CWJC-94225/18, CWJC-102885/18, CWJC-122626/18, LPA-161/19, CWJC-18524/19											
21.	22	<b>Sri Santosh Kumar</b>  (D.O.B.- 26.08.1963)	En. No.-D-483/91 dated August, 1991  <b><u>Lengh of practice:-</u></b>  29 years	Income Tax assessee since 2000.  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>11,27,787</td> </tr> <tr> <td>2017-18--</td> <td>14,81,797</td> </tr> <tr> <td>2018-19--</td> <td>11,28,837</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	11,27,787	2017-18--	14,81,797	2018-19--	11,28,837	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Krishna Prasad Singh  (ii) Sri Ram Shankar Pradhan	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows: Uttranchal Forest Corporation Vs. Jabar Singh and ors.; U.P. Forest Corporation Vs. Rama Shankar Yadav and ors.; Star Paper Mills Vs. U.P. Krishi Utpadan Samiti & Ors.; U.P. State Spinning Company Vs. P.C. Chaturvedi ; U.P. State Spinning Company Vs. M/s T.T. Limited, Taj Corridor case; M/s NPCC Ltd. Vs. State of M.P., ; M/s J.M.D, Alloys Vs. Bihar State Electricity Board; State of Bihar Vs. Project Uchcha Vidyalaya sikshak Sangh and ors.; State of Bihar Vs. Nand Kishore Ojha & ors.; Maharishi Mahesh Yogi Vedic Vishwavidyalaya Vs. Dr. Narendra Kumar Saudarshan and ors.; Khadi Gramoudyog Board of State of Bihar; M.P, Vs. Amrit Pal and ors.; M/s Prabhat Zarda Company Vs. Union of India ; Akhil Bhartiya Upbhokta Congress Vs. State of M.P.; Kapila Hingorani Vs. State of Bihar; Fodder Scame Case entitled R.k. Das Vs. CBI and Dr. Ram Raj Ram Vs. CBI; Vidyut Upbhokta Sangarsh Samiti Vs. Bihar State Electricity Board.  <b>Case no. Against any of the aforementioned cases has not been furnished.</b>	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) He has claimed having handled judicial , mediation , arbitration, ADR and filed Writs, Appeals, Revisions, Reviews, SLP, TP, Suit, Plaints, WS, LPA etc.and many more things in his application. (ii) He has claimed as Standing Counsel as follows:- National Project Construction Company, PSU, under Ministry of Water Resources, Faridabad, Haryana; Uttar Pradesh State Spinning Company, Kanpur; Uttar Pradesh Textile Corporation, Kanpur; Maharshi Mahesh Yogi Vedic Vishwavidalaya, Jabalpur (M.P.); World Lung Foundation South-Asia; Union of India in Supreme Court.	
<u>year</u>	<u>Income</u>																
2016-17--	11,27,787																
2017-18--	14,81,797																
2018-19--	11,28,837																
22.	23.	<b>Sri Uma Shanker Verma</b>	En. No.- 648/83 dated	Income Tax assessee since 1999.	1. No proposal from Hon'ble	Copy of following judgement furnished:-	(i) Not rejected <b>within last</b>	(i) Specialized in Service Matter,									

		(D.O.B.- 02.02.1954)	26.04.1983  <b><u>Lengh of practice:-</u></b>  36 years	Particulars of ITR return of last three year has been furnished with application.  <b>year</b> <b>Income</b> 2016-17--    3,91,730 2017-18--    4,57,020 2018-19--    4,96,663	Judges  2.Recommended by:  (i) Sri N. K. Agrawal  (ii) Sri Keshav Shrivastava	Cr. Revision-490/19, Cr.Misc.-3744/15, LPA-110/18, CWJC-8485/16, Cr. Appeal (D.B)-305/92, S.A.No.-274/2002, Cr.W.J.C.-268/16, MA No.-433/2009, Cr. Appeal (D.B)-1062/12, CWJC-10016/15, CWJC-15559/14, Civil Misc.-850/17, Cr. Misc.-17458/17, SA-573/16, CWJC-1734/16, CWJC-10334/18, Cr. Misc.-25114/17, CWJC-16341/14, CWJC-3305/14,Cr.WJC-203/14	<b>two years</b> in any of the High Court as well as in Hon'ble Supreme Court however it is mentioned that he has applied earlier in 2015-16.	Criminal Matter	
23.	24.	<b>Sri Awadhesh Kumar Pandey</b>  (D.O.B.- 13.06.1954)	En. No.- 654/80 dated 19.04.1980  <b><u>Lengh of practice:-</u></b>  39 years	Income Tax assessee since 1989.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b>year</b> <b>Income</b> 2017-18--    4,79,927 2018-19--    5,22,459 2019-20--    6,87,049	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Rajiv Kumar Verma	Copy of following judgement furnished:-  CWJC-18041/14, Cr. Appeal (SJ)-647/16, CWJC-8252/15, CWJC-13344/16, L.P.A.-693/18, CWJC-2388/17	(i) Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however it is mentioned that he has applied earlier in 2010-11.	(i) He has claimed as Senior Panel Counsel, Govt. Of India at Patna High Court but documents not attached  (ii) He has claimed for attending seminar/conference but documents not attached.	
24.	25.	<b>Sri Anil Kumar Mukund</b>  (D.O.B.- 05.02.1945)	En. No.- 455/74 dated 04.12.1974  <b><u>Lengh of practice:-</u></b>  44 years	Income Tax assessee since 10 years. Particulars of ITR return of last two years has been furnished with application.  <b>year</b> <b>Income</b> 2017-18--    3,66,690 2018-19--    3,50,068 He has also furnished particulars of ITR return of year 2015-16 which is not within the required period.	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Ram Suresh Roy  (ii) Sri D. K. Sinha	<b>Copy of Judgement has not been furnished</b> however, name and copy of news paper cutting has been attached which is as follows:- Judges' Salary, Challenging Death Penalty etc.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) He has claimed for attending seminar / conference in Patna but documents not furnished.	
25.	26.	<b>Sri Sarvan Kumar</b>	En. No.- 2969/95 dated	Income Tax assessee since 1999-2000.	1. No proposal from Hon'ble	<b>Neither copy of Judgement has been furnished nor list of cases</b>	Not rejected <b>within last</b>	(i) Specialized in Criminal Matter,	



		(D.O.B.- 01.08.1968)	29.08.1995  <b><u>Lengh of practice:-</u></b>  23 years	Particulars of ITR return of last three year has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2016-17-- 5,40,384 2017-18-- 6,26,527 2018-19-- 6,52,000	Judges  2.Recommended by:  (i) Sri Pushkar Narain Shahi  (ii) Sri Rajendra Narain	<b>has been mentioned.</b>	<b>two years</b> in any of the High Court as well as in Hon'ble Supreme Court	Writ and Civil matter.  (ii) He has claimed for attending several seminars but documents not furnished.	
26.	27.	<b>Sri Abhay Bhushan Sinha</b>  (D.O.B.- 29.09.1958)	En. No.- 2959/95 dated 29.08.1995  <b><u>Lengh of practice:-</u></b>  23 years	Income Tax assessee since 2008-2009.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 4,36,971 2018-19-- 4,37,050 2019-20-- 4,48,077	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Ashok Kumar Sinha  (ii) Sri Ashok Kumar Singh	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  Cr. Misc.-15696/19, 19816/19, 22737/19, 8476/18, 22909/18, 54601/17, 62533/17, 52134/14; Cr. Revision-657/15; C.W.J.C-7229/15, 2964/15, 12558/14, 13869/14, 14320/14, 21736/14, S.A.-489/16, Civil Revision-68/16.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Specialized in Criminal, Civil and Constitutional matter.  (ii) He has claimed for participation in "Intensive Mediation Training" at Patna.	
27.	28.	<b>Sri Braj Kishore Singh Chouhan</b>  (D.O.B.- 01.01.1952)	En. No.- 643/76 dated 14.09.1976  <b><u>Lengh of practice:-</u></b>  43 years	Income Tax assessee since 2006.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 3,47,243 2018-19-- 3,54,000 2019-20-- 3,67,657	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Ashok Kumar Sinha  (ii) Sri Yogesh Chandra Verma	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  C.W.J.C-3924/17, 5068/18, 17757/17, 21180/18, 8695/14, Cr. Misc. 2695/16, S.A.-126/18	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied in 2006.	(i)Mentioned as specialized in Revenue Cases, Marketing Law, Comparative Law, Civil and Constitutional Cases.  (ii) He has claimed for being in the panel of Bihar Land Tribunal but document not attached.	
28.	29.	<b>Sri Ajay Kumar Rastogi</b>	En. No.- 460/83 dated	Income Tax assessee since 1985-86.	1. No proposal from Hon'ble	<b>Copy of Judgement has not been furnished</b> however, a list of some	Not rejected <b>within last</b>	(i)Mentioned as specialized in Direct	

		(D.O.B.- 01.05.1958)	22.03.1983  <b><u>Lengh of practice:-</u></b>  36 years	Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 77,26,689 2018-19-- 37,70,901 2019-20-- 49,33,705	Judges  2.Recommended by:  (i) Sri Ray Shivaji Nath  (ii) Sri Kali Das Chatterji	reported cases are mentioned as follows:  (2019) 412 ITR 305 (Pat), (2019) 412 ITR 112 (Bombay), (2019) 410 ITR 205 (Pat), (2017) 396 ITR 636 (Pat), (2017) 396 ITR 163 (Pat), (2017) 393 ITR 386 (Pat), (2017) 391 ITR 31 (Pat), (2017) 390 ITR 385 (Pat), (2016) 388 ITR 579 (Pat), (2016) 387 ITR 447 (Pat), (2016) 387 ITR 458 (Pat), (2016) 386 ITR 410 (Pat), (2016) 386 ITR 342 (Pat) 2016 (3) PLJR 388, 2015 (4) PLJR 659 (Pat) (2017) 98 VST 407 (Pat), 2019 (2) PLJR 24 / 2019 (2) BLJ 72, 2018 (3) PLJR 979, 2017 (3) PLJR 177, 2018 (3) PLJR 98, 2017 (1) PLJR 602, 2017 (1) PLJR 198,	<b>two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	Tax (Income Tax).  (ii) He has claimed for being in the panel of Bihar Govt. As A.A.G-10 but document not attached.  (iii) He has claimed for attending seminar / conference but documents not attached
29.	30.	<b>Sri Nagendra Rai</b>  (D.O.B.- 01.05.1957)	En. No.- 784/90 dated 20.07.1990  <b><u>Lengh of practice:-</u></b>  17 years (and also 11 yrs. In Civil Court	Income Tax assessee since 1994-95.  Particulars of ITR return of last three year has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2016-17-- 3,45,000 2017-18-- 3,57,000 2018-19-- 3,98,000	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Sukumar Sinha  (ii) Sri Vishwanath Prasad Sinha	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2016 (4) PLJR 741, 2017 (1) PLJR 711, 2016 (1) PLJR 850, 2016 (1) PLJR 660, 2017 (2) PLJR 518 (D.B.), 2017 (2) PLJR 54, 2018 (4) PLJR 64.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i)Mentioned as specialized in Civil Cases.
30.	31.	<b>Sri Aditya Narain Singh</b>  (D.O.B.- 01.01.1953)	En. No.- 519/86 dated 05.09.1986  <b><u>Lengh of practice:-</u></b>  32 years	Income Tax assessee since 1997-98.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 3,30,487	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Suraj Narain Prasad Sinha  (ii) Sri Shashi Shekhar Dvivedi	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  PLJR 2015 (4) 52, PLJR 2015 (4) 388, PLJR 2007 (1) 159, PLJR 2012 (3) 506.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied in 2006, 2007, 2011.	(i)Mentioned as specialized in Service Matter, Criminal Law and Constitutional Law.

				2018-19-- 3,50,742 2019-20-- 3,61, 315					
31.	32.	<b>Sri Vivekanand Prasad Singh</b>  (D.O.B.- 21.01.1959)	En. No.- 369/93 dated 16.04.1993  <b><u>Lengh of practice:-</u></b>  20 years (and also 7 yrs. In Civil Court)	Income Tax assessee since 2002-03.  Particulars of ITR return of last three year has been furnished with application.  <b>year</b> <b>Income</b>  2016-17-- 4,37,273 2017-18-- 4,92,752 2018-19-- 5,13,279	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Ram Shankar Pradhan  (ii) Sri Pushkar Narain Shahi	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  C.W.J.C-12591/16, C.W.J.C-18786/18, C.W.J.C-7284/15, C.W.J.C-3834/16, C.W.J.C-10018/16, C.W.J.C-14741/16, C.W.J.C-3088/16, LPA-958/17	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Mentioned as specialized in Civil Law and Service Law.  (ii) Mentioned that he is in the Panel of B.N.M.U. Madhepura and Bank of India.	
32.	33.	<b>Sri Raghwendra Pandey</b>  (D.O.B.- 05.10.1961)	En. No.- 1448/94 dated 05.07.1994  <b><u>Lengh of practice:-</u></b>  25 years	Income Tax assessee since 2010-11.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b>year</b> <b>Income</b>  2017-18-- 2,81,211 2018-19-- 2,82,121 2019-20-- 2,89,511	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Krishna Prasad Singh	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  C.W.J.C.- 6318/19, C.W.J.C.- 5232/13, C.W.J.C.- 14619/08, C.W.J.C.- 160181/04, C.W.J.C.- 8620/04	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in Service Law.	
33.	34.	<b>Sri Dr. Mayanand Jha</b>  (D.O.B.- 25.11.1960)	En. No.- 1719/91 dated 29.10.1991  <b><u>Lengh of practice:-</u></b>	Income Tax assessee since 1998.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.	1. No proposal from Hon'ble Judges  2.Recommended by:	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows: 2014 (1) PLJR 363, 2014 (1) PLJR 442, 2014 (2) PLJR 711, 2015 (1) PLI 323, 2015 (2) PLJR (F.B.) 289, 2015 (2) PLJR 625, 2015 (2) PLJR 690, 2015 (3) PLJR 57, 2015 (3) PLJR	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i)Mentioned as specialized in Service, Revenue and Contract.  (ii) At present A.P.P. and earlier he was	

			27 years	<p><u>year</u>      <u>Income</u></p> <p>2017-18-- 5,17,500 2018-19-- 4,92,275 2019-20-- 5,03,398</p>	<p>(i) Sri Swaraj Kumar Ghose</p> <p>(ii) Sri Ramakant Sharma</p>	<p>130, 2015 (3) PLJR 167, 2015 (3) PLJR 174, 2015 (3) PLJR 503, 2015 (3) PLJR 633, 2015 (4) PLJR 234, 2015 (4) PLJR 262, 2015 (4) PLJR 255, 2016 (1) PLJR 70, 2016 (2) EcrC 648, 2016 (2) PLJR 848, 2016 (4) PLJR 201, 2017 (2) BLJ 320, 2017 (2) EcrC 471, 2017 (1) EcrC 469, 2018 (2) PLJR 886</p>	<p>however, it is mentioned in the application form that he has applied earlier in 2011 and 2013 which were rejected.</p>	<p>in panel of Bihar State Electricity Board, Coal India Ltd.</p>	
34.	35.	<b>Sri Bharat Lal</b> (D.O.B.- 22.12.1956)	<p>En. No.- 390/82 dated 23.02.1982</p> <p><u>Lengh of practice:-</u></p> <p>37 years</p>	<p>Income Tax assessee since 1993-94.</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <p><u>year</u>      <u>Income</u></p> <p>2016-17-- 3,76,730 2017-18-- 4,45,160 2018-19-- 2,79,220</p>	<p>1. No proposal from Hon'ble Judges</p> <p>2. Recommended by:</p> <p>(i) Sri Awadh Bihari Ojha</p> <p>(ii) Sri Rajendra Narain</p>	<p><b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows: 2016 (3) PLJR 419, 1988 PLJR (NOC) 35, 1988 PLJR (NOC) 36, 1988 PLJR 110, 1987 PLJR (NOC) 34, 1985 PLJR (NOC) 89.</p>	<p>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Mentioned as specialized in Criminal Law and Constitutional Law.</p> <p>(ii) He has claimed for attending seminar / conference conducted by Bar Council of India in 1986, 1988 and 1990 but documents not furnished.</p>	
35.	36.	<b>Sri Kanak Verma</b> (D.O.B.- 28.06.1957)	<p>En. No.- 498/82 dated 21.04.1982</p> <p><u>Lengh of practice:-</u></p> <p>37 years</p>	<p>Income Tax assessee since 25 yrs.</p> <p>Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.</p> <p><u>year</u>      <u>Income</u></p> <p>2017-18-- 4,84,625 2018-19-- 4,90,202 2019-20-- 6,03,686</p>	<p>1. No proposal from Hon'ble Judges</p> <p>2. Recommended by:</p> <p>(i) Sri S.D. Sanjay</p> <p>(ii) Sri Chittaranjan Sinha</p>	<p><b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows: 2017 (2) PLJR 487-490, 2016 PLJR (3) 368-370, 2017 (2) PLJR 109-112, 2015 (4) PLJR 460-466, 2015 (4) PLJR 649-650.</p>	<p>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court and she has applied earlier in 2010.</p>	<p>(i) Mentioned as specialized in Criminal, Constitutional and Service matter.</p> <p>(ii) She has claimed for being in the panel of Central Govt, Bihar State Housing Board and Bihar State Electricity Board but document not attached.</p> <p>(iii) She has attended workshop on Administrative law,</p>	

								1987 and International law seminar.  (iv) Part time lecturer, Patna Law College from 1998-2008. (v) Secretary, Advocate Association	
36.	37.	<b>Sri Ashok Kumar Mishra</b> (D.O.B.- 08.04.1955)	En. No.- 635/79 dated 05.12.1979  <u>Lengh of practice:-</u>  39 years	Income Tax assessee since 1992.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>  2017-18-- 5,97,900 2018-19-- 6,44,000 2019-20-- 6,54,000	1. No proposal from Hon'ble Judges  2.Recommended by: (i) Sri Shashi Shekhar Dvivedi (ii) Sri Ashok Kumar Sinha	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  Cr. Misc.-662/19, 1823/19, 6495/19, 10622/19, 10626/19, 12915/19, 13166/19, 13169/19, 13170/19, MJC-4597/19, SA-4590/19, Cr. App (SJ)-6490/19, Cr. App (SJ)-14861/19	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court and he has applied earlier in 2012.	(i) Mentioned as specialized in Civil, Criminal and Constitutional Law.	
37.	39.	<b>Sri Ajay Behari Sinha</b> (D.O.B.- 15.08.1953)	En. No.- 505/1979 dated 24.10.1979  <u>Lengh of practice:-</u>  39 years 9 months	Income Tax assessee since 1996  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 6,58,620 2017-18-- 6,54,601 2018-19-- 9,19,561	1. No proposal from Hon'ble  2.Recommended by: (i) Sri Umesh Prasad Singh  (ii) Sri Kanhaiya Prasad Singh	Copy of some important Judgement has been furnished.  CWJC no. 3159/2015, CWJC no. 201/2017, LPA no. 169/2018, CWJC no. 21974/2014, CWJC no. 3159/2015, CWJC no. 3743/2016, Cr. WJC no. 887/2013, CWJC no. 3317/2006, LPA no. 534/2017, CWJC no. 6127/1999, CWJC no. 18573/2018,	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Civil Writs and Criminal cases,  (ii) At present govt. Advocate, state of Bihar from 21.07.2017 till date. Prior to that Standing Council, State of Bihar from December, 2010 to June, 2017.  (iii) Presently Lawyer for Lalit Narayan Mithila University, Darbhanga, Patna University and BSEB.	
38.	41.	<b>Sri Ravi Shankar Ganguli</b> (D.O.B.- 24.01.1959)	En. No.- 2174/1998 dated 06.11.1998	Income Tax assessee since 2003-04  Particulars of ITR return of <b>last two years and</b>	1. No proposal from Hon'ble  2.Recommended	<b>List of citation published within last five years:</b>  2015 (2) PLJR page 256, PLJR 2013 (1) page 853, PLJR 2013	Not rejected <b>within last two years</b>	(i) Advocate/retainer of the Bihar State Pollution Control	

			<p><b><u>Length of practice:-</u></b></p> <p>22 years</p>	<p><b>current year</b> has been furnished with application.</p> <table border="1"> <thead> <tr> <th><b>year</b></th> <th><b>Income</b></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>5,11,933</td> </tr> <tr> <td>2018-19--</td> <td>4,55,475</td> </tr> <tr> <td>2019-20--</td> <td>3,99,281</td> </tr> </tbody> </table>	<b>year</b>	<b>Income</b>	2017-18--	5,11,933	2018-19--	4,55,475	2019-20--	3,99,281	<p>by:</p> <p>(i) Sri N.K. Agrawal</p> <p>(ii) Sri Devendra Kumar Sinha</p> <p>(iii) Sri Ramshankar Pradhan</p>	<p>(3) Page 798, PLJR 2013 (4) page 420, PLJR 2013 (3) page 608</p>	<p>in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>Board.</p> <p>(ii) Legal Adviser and Advocate-Bihar State Agricultural Board Marketing Board (now defunct) from 2001.</p> <p>(iii) Impaneled advocate for Bihar State Electricity Board from 2009 till date</p>	
<b>year</b>	<b>Income</b>																
2017-18--	5,11,933																
2018-19--	4,55,475																
2019-20--	3,99,281																
39.	42.	<p><b>Sri Dhanendra Chaubey</b></p> <p>(D.O.B.- 15.01.1959)</p>	<p>En. No.- 555/1988 dated 20.05.1988</p> <p><b><u>Length of practice:-</u></b></p> <p>31 years</p>	<p>Income Tax assessee since 1990</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><b>year</b></th> <th><b>Income</b></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,01,651</td> </tr> <tr> <td>2017-18--</td> <td>3,22,471</td> </tr> <tr> <td>2018-19--</td> <td>3,31,624</td> </tr> </tbody> </table>	<b>year</b>	<b>Income</b>	2016-17--	3,01,651	2017-18--	3,22,471	2018-19--	3,31,624	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Shashi Shekhar Dvivedi</p> <p>(ii) Sri Yogesh Chandra Verma</p>	<p>Copy of important Judgement has not been furnished though he has mentioned in his application about some important cases.</p> <p>Cr. Misc No. 26143/2011 M.A. No. 347/2012, F.A. No. 99/2012,</p> <p><b><u>List of citation published within last five years:</u></b></p> <p>M.A. No. 278/2014, CWJC no. 2918/2016, LPA no. 569/2018, SA no. 171/2015, S.A. no. 88/2013, CWJC no. 6040/2013</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Civil Laws.</p> <p>(ii) Standing Counsel of Indian Audits &amp; Accounts Department (IAAD).</p> <p>(iii) Panel Lawyer of Khadi &amp; village Industries Commission.</p>	
<b>year</b>	<b>Income</b>																
2016-17--	3,01,651																
2017-18--	3,22,471																
2018-19--	3,31,624																
40.	43.	<p><b>Sri Satish Kumar Agarwal</b></p>	<p>En. No.- 339/1975 dated</p>	<p>Income Tax assessee since 1975</p>	<p>1. No proposal from Hon'ble</p>	<p><b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his</p>	<p>Not rejected <b>within last two years</b> in</p>	<p>(i) Civil Law and Constitutional Law</p>									

		(D.O.B.- 03.06.1944)	01.07.1975  <u>Lengh of practice:-</u>  44 years	Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>  2017-18-- 3,44,140 2018-19-- 3,08,550 2019-20-- 3,50,100	2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Janardan Prasad Singh	application about some important cases.  LPA no. 518/2017, CWJC no. 5549/2017, CWJC no. 301/1994, CWJC no. 518/2017, CWJC no. 5549/2017, CWJC no. 17623/2005, CWJC no. 116/2003, CWJC no. 13301/2012, S.A.no. 201/2004, S.A. no. 188/1998, F.A. no. 197/2012, Civil Review no. 336/2012.	any of the High Court as well as in Hon'ble Supreme Court however, it is mentioned in his application form that he has applied earlier in 2014 and 2017.	(ii) Cantonment Board, Danapur Lawyer from 1982 to 2000.  (iii) Advocate of the Nagar Palika, Dehri-on-sonne from 1992 to 2012.  (iv) He was member of of Supreme Court Bar Association from 30.09.1986 to the year 1995.  (v) He has given Legal Aid service in 6 cases.  CWJC no. 6202/2012, CWJC no. 24613/2013, CWJC no. 24672/2013, LPA no. 1344/2013, LPA no. 631/2016, LPA no. 1316/2017	
41.	44.	<b>Sri Ashok Kumar Sinha</b>  (D.O.B.- 02.12.1947)	En. No.- 7/1969 dated 07.01.1969  <u>Lengh of practice:-</u>  50 years	Income Tax assessee for last 10 years  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Harendra Pd. Singh  (ii) Sri Yogesh Chandra Verma	Though he has mentioned about some of his important cases but the case no. are not mentioned neither the copies of Judgments have been furnished.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Civil Matters  (ii) Bihar State Electricity Board Lawyer  (iii) Bihar Public Service Commission lawyer	



				2017-18-- 5,00,992 2018-19-- 6,00,633 2019-20-- 6,16,020													
42.	45.	<b>Sri Suraj Samdarshi</b>  (D.O.B.- 12.08.1972)	En. No.- 4104/1999 dated 12.05.1999  <u>Lengh of practice:-</u>  20 years	Income Tax assessee for last 18 years  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>22,82,406</td> </tr> <tr> <td>2018-19--</td> <td>27,77,188</td> </tr> <tr> <td>2019-20--</td> <td>49,52,253</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	22,82,406	2018-19--	27,77,188	2019-20--	49,52,253	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Shashi Anugrah Narain	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some important cases.  CWJC No. 24358/2018, CWJC No. 14279/2017 CWJC No. 12174/2018 CWJC No. 5983/1998, CWJC No. 21/2013, LPA 400/2018  <u>List of citation published within last five years:</u>  2019 (2) BLJ 384, 2019 (2) BLJ 738 2019 (4) BLJ 358, 2019 (3) BLJ 431 AIR 2018 PAT 170, AIR 2018 PAT 98 2017 391 ITR 305, AIR 2016 PAT 2 AIR 2016 PAT 94, 2016 (1) PLJR 63 2016 (1) PLJR 537, 2016 (4) 994 AIR 2015 PAT 114, 2015 (4) PLJR 58 2015 (2)PLJR222, 2014 (3) PLJR 209 2014 (2) PLJR344	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Contractual, Electricity, Tax (Direct & Indirect)	
<u>year</u>	<u>Income</u>																
2017-18--	22,82,406																
2018-19--	27,77,188																
2019-20--	49,52,253																
43.	46.	<b>Sri Pandit Jee Pandey</b>  (D.O.B.- 20.02.1957)	En. No.- 18/1990 dated 19.01.1990  <u>Lengh of practice:-</u>  29 years 5 months	Income Tax assessee since 2003-04  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>22,82,406</td> </tr> <tr> <td>2018-19--</td> <td>27,77,188</td> </tr> <tr> <td>2019-20--</td> <td>49,52,253</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	22,82,406	2018-19--	27,77,188	2019-20--	49,52,253	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Shashi Shekhar Dvivedi  (ii) Dr. Uma	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some important cases.  1992(2) PLJR 214, 1999(2) PLJR 540 2000(A) PLJR 757, 2002(1) JCR 150 2000(2) PLJR 465, 1995(1) PLJR 298	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme	(i) Civil Cases  (ii) Life Member of of the Indian Law Institute, New Delhi since 09.08.2016.  (iii) He has been Secretary General of Sapru Jayakar	
<u>year</u>	<u>Income</u>																
2017-18--	22,82,406																
2018-19--	27,77,188																
2019-20--	49,52,253																

				<p>2017-18-- 4,53,256 2018-19-- 3,21,242 2019-20-- 3,62,265</p>	Shankar Prasad	<p>1999(1) PLJR 168, 1999(1) PLJR 864 2001 (2) E Cr. C 177, 2001(3)PLJR 84 2001(2) PLJR 399, 2003(1) PLJR 762 2007 (3) PLJR 821, 2010(4) PLJR 608 2013 (130) AIC 843,</p> <p><b>List of citation published within last five years:</b></p> <p>2015(3) PLJR 562</p>	Court.	Motilal C.R. Das Institute, Patna, which has organized dozens of seminars on legal issues, conducted legal aid works and published 3 series books on 'Limping Parliamentary Democracy in India'.									
44.	47.	<p><b>Sri Kamla Prasad Roy</b>  (D.O.B.- 01.07.1943)</p>	<p>En. No.- 36/1967 dated 07.02.1967</p> <p><b>Lengh of practice:-</b>  52 years</p>	<p>Income Tax assessee since 2010-11</p> <p>Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>3,54,200</td> </tr> <tr> <td>2018-19--</td> <td>3,50,750</td> </tr> <tr> <td>2019-20--</td> <td>3,35,000</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	3,54,200	2018-19--	3,50,750	2019-20--	3,35,000	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Shashi Shekhar Dvivedi</p> <p>(ii) Sri Ram Suresh Roy</p>	<p>He has appeared in many cases but name not remembering (as mentioned in his application).</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court and applied earlier in 2015.</p>	(i) Civil and Constitutinal Law	
<u>year</u>	<u>Income</u>																
2017-18--	3,54,200																
2018-19--	3,50,750																
2019-20--	3,35,000																
45.	49.	<p><b>Sri Ram Chandra Bharti</b>  (D.O.B.- 09.02.1958)</p>	<p>En. No.- 223/1990 dated 16.02.1990</p> <p><b>Lengh of practice:-</b>  30 years</p>	<p>Income Tax assessee since 1997-98</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>2,68,770</td> </tr> <tr> <td>2017-18--</td> <td>2,94,359</td> </tr> <tr> <td>2018-19--</td> <td>3,10,625</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	2,68,770	2017-18--	2,94,359	2018-19--	3,10,625	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Ashok Kumar Sinha</p> <p>(ii) Sri Yogesh Chandra Verma</p>	<p><b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some important cases.</p> <p>2000(2) PLJR 17, 2001(3) PLJR 817 2003(3)PLJR 73, 2001(1) PLJR 511 2002(1) 223, 2000(3) AII PLR 610 2002(1) PLJR 499, 2005(3) PLJR 161 2006 (1) PLJR 435, 2006 (3)PLJR 303 2008 (3) PLJR 506, 2008(2) PLJR 809 2007 (3) PLJR 180, 2007(3) PLJR</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied in 2006 and</p>	<p>(i) Civil &amp; Criminal Cases.</p> <p>(ii) Empanelled as Senior Counsel, State Election Commission, Bihar and Panel Lawyer of Bihar Public Service Commission.</p> <p>(iii) Chairman, Indian Legal Aid &amp;</p>	
<u>year</u>	<u>Income</u>																
2016-17--	2,68,770																
2017-18--	2,94,359																
2018-19--	3,10,625																

						181 2009(2) PLJR671, 2009(4)PLJR801 2010(1)PLJR 169, 2010(2)PLJR206 2010(3)PLJR220, 2010(4)PLJR836 2011(1)PLJR1164, 2012(1)PLJR278	2012.	Research Centre (NGO), Patna.									
46.	50.	<b>Sri Prabhat Ranjan</b>  (D.O.B.- 05.08.1979)	En. No.- 1471/2007 dated 02.05.2007  <u>Lengh of practice:-</u>  12 years	Income Tax assessee since 2008  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>73,65,405</td> </tr> <tr> <td>2017-18--</td> <td>1,46,73,652</td> </tr> <tr> <td>2018-19--</td> <td>83,67,404</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	73,65,405	2017-18--	1,46,73,652	2018-19--	83,67,404	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Abhoy Kumar Singh  (ii) Sri Anjani Kumar	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some reported cases as follows:-  2016(1) PLJR 900, 2019(2) PLJR 1089 2016(3) PLJR 667, 2011(4) PLJR 635 2017(3) PLJR 57, 2011(4) PLJR 635 2012(4) PLJR 654, 2012(2) PLJR 307 2015(2) PLJR 625, 2016(3) PLJR 395 2016(3) PLJR 242, 2018(1) PLJR 462 2018(4) PLJR 542, 2019(1) PLJR 74	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Constitutional Law, Taxation Laws, Service Matters and Commercial/ contractual matters.  (ii) He is Accountant General (A & E) Bihar, Shipping Corporation of India Ltd. and Bihar State Housing Board.  (iii) He has appeared as Amicus Curiae in significant issues and Criminal Appeals.	
<u>year</u>	<u>Income</u>																
2016-17--	73,65,405																
2017-18--	1,46,73,652																
2018-19--	83,67,404																
47.	51.	<b>Sri Sanjay Singh</b>  (D.O.B.- 13.07.1963)	En. No.- 607/1988 dated 15.07.1988  <u>Lengh of practice:-</u>  31 years	Income Tax assessee since 1990  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>39,02,509</td> </tr> <tr> <td>2017-18--</td> <td>41,30,686</td> </tr> <tr> <td>2018-19--</td> <td>49,92,621</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	39,02,509	2017-18--	41,30,686	2018-19--	49,92,621	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Shashi Anugrah Narain  (ii) Sri Prashant Kumar Shahi	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some reported cases as follows:-  2015(4) PLJR 366, 2016(2) PLJR 879 2019(2) PLJR 531, 2017(4) PLJR 222 2019(2) BLJR 793, 2015(1) PLJR 650	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Civil, Criminal, Constitutional, Service, Company & Arbitration Matters.  (ii) Panel Lawyer for Bharat Petroleum Corp. Ltd. and Bennete Coleman Ltd.	
<u>year</u>	<u>Income</u>																
2016-17--	39,02,509																
2017-18--	41,30,686																
2018-19--	49,92,621																
48.	52.	<b>Mrs. Rina Sinha</b>  (D.O.B.-	En. No.- 4716/1999 dated	Income Tax assessee since 2008	1. No proposal from Hon'ble	<b>Copy of important Judgement has not been furnished</b> however, she has mentioned in	Not rejected	(i) Criminal and Writ Matter									

		<b>24.03.1970)</b>	19.05.1999  <u>Lengh of practice:-</u>  20 years	Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,86,686</td> </tr> <tr> <td>2017-18--</td> <td>6,59,671</td> </tr> <tr> <td>2018-19--</td> <td>6,38,615</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	3,86,686	2017-18--	6,59,671	2018-19--	6,38,615	2.Recommended by:  (i) Sri Suraj Narain Pd. Sinha  (ii) Sri Krishna Prasad Singh	her application about some cases as follows:-  CWJC -11612/2014, CWJC-13904/2014, CWJC 8483/2015, CWJC 8841/2016, CWJC 10808/2017, CWJC 13462/2018, CWJC 2815/2019	<b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(ii) Addl. P.P. in the Hon'ble Patna High Court since 2010.	
<u>year</u>	<u>Income</u>																
2016-17--	3,86,686																
2017-18--	6,59,671																
2018-19--	6,38,615																
49.	53.	<b>Sri Harendra Pratap Singh</b>  (D.O.B.- <b>03.02.1966)</b>	En. No.- 15/1995 dated 10.03.1995  <u>Lengh of practice:-</u>  24 years 04 months 10 days	Income Tax assessee since 2000.  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2015-16--</td> <td>4,22,350</td> </tr> <tr> <td>2016-17--</td> <td>4,32,370</td> </tr> <tr> <td>2017-18--</td> <td>4,54,789</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2015-16--	4,22,350	2016-17--	4,32,370	2017-18--	4,54,789	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Vinay Kirti Singh  (ii) Sri Ashok Kumar Singh.	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some reported cases as follows:-  2015(4) BLJ 241, 2016(2) PLJR 294 2016(2) PLJR 390, 2014(4) PLJR 189 2016(2) PLJR 362, 2014(2) PLJR 494 2015(2) PLJR 272, AIR 2014(PAT) 120 2015(2) PLJR 286, 2016(2) BLJ 296 2016(2) PLJR 848, 2016(2) BLJ 296  CWJC 2815/2019	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Service matter, PIL matter	
<u>year</u>	<u>Income</u>																
2015-16--	4,22,350																
2016-17--	4,32,370																
2017-18--	4,54,789																
50.	54.	<b>Sri Shashank Shekhar</b>  (D.O.B.- <b>18.05.1964)</b>	En. No.- 1186/2000 dated 17.02.2000  <u>Lengh of practice:-</u>  <b>19 yrs.</b> (S.C. + PHC)  He has mentioned in his application that he is a 10 yr practitioner of PHC.	Income Tax assessee since 2001  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,73,388</td> </tr> <tr> <td>2017-18--</td> <td>3,43,914</td> </tr> <tr> <td>2018-19--</td> <td>13,32,875</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	3,73,388	2017-18--	3,43,914	2018-19--	13,32,875	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Dhruv Narayan  (ii) Sri Yogesh Chandra Verma	List of Important Judgments of Last five years (Copy not furnished):  CWJC 170/2003, CWJC 5623/2001 CWJC 5822/2004, CWJC 16386/2004 CWJC 4153/2005, CWJC 13615/05 CWJC 15307/05, CWJC 6660/06 CWJC 10580/06 CWJC 545/05	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court	(i) Writs & Public Interest Litigation & Laws relating to Children.  (ii) A book titled "Media laws" (iii) Acompedium on Missing Children of Delhi. (iv) Status of Implementation of POCSO Act, 2012 in Delhi. (v) Conducted and attended several conferences and seminars as key	
<u>year</u>	<u>Income</u>																
2016-17--	3,73,388																
2017-18--	3,43,914																
2018-19--	13,32,875																

									note speaker. (vi) Remained active Member of Delhi Commission for protection of Child Rights (DCPCR).							
51.	55.	<b>Sri Subodh Kumar Jha</b>  (D.O.B.- 05.03.1959)	En. No.- 510/1985 dated 19.07.1985  <u>Lengh of practice:-</u>  34 years	Income Tax assessee for 24 years  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>7,23,369</td> </tr> <tr> <td>2017-18--</td> <td>14,76,332</td> </tr> <tr> <td>2018-19--</td> <td>11,08,206</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	7,23,369	2017-18--	14,76,332	2018-19--	11,08,206	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Prashant Kumar Shahi  (ii) Sri S.D. Sanjay (Addl. Solicitor General of India)	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some reported cases as follows:-  2019(3) PLJR 364, CWJC 14425/2018, CWJC 4050/2016 Cr. Revision 621/2015, CWJC 4649/2011, 2019(2) PLJR 99, CWJC 3594/2013, 2019(1) PLJR 142, CWJC 3659/2014, LPA 2122/2016, CWJC 12322/2016, CWJC 59/2017, Cr. WJC 768/2016, LPA 686/2015, CWJC 15601/2015, LPA 1497/2014, LPA 338/2016, LPA 2067/2015, CWJC 123/2013, Civil Misc. 1000/2016, LPA 858/2013, CWJC 15219/2015, CWJC 4995/2015, CWJC 5275/2014, Cr. Misc 9589/2014, CWJC 25043/2013, 2013 (4) PLJR 118, 2019 (3) PLJR 355.	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court however, it is mentioned in his application form that he has applied earlier in 2006 and 2014.	(i) Criminal and Services Law  (ii) Standing Counsel T.M. Bhagalpur University, Bhagalpur. (iii) Retainer of Bihar Council of Medical Registration Patna
<u>year</u>	<u>Income</u>															
2016-17--	7,23,369															
2017-18--	14,76,332															
2018-19--	11,08,206															
52.	56.	<b>Sri Munna Prasad Dixit</b>  (D.O.B.- 01.01.1965)	En. No.- 553/1990 dated 20.04.1990  <u>Lengh of practice:-</u>  29 years	Income Tax assessee since 2000-01  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>10,,49,224</td> </tr> <tr> <td>2018-19--</td> <td>17,80,496</td> </tr> <tr> <td>2019-20--</td> <td>16,49,635</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	10,,49,224	2018-19--	17,80,496	2019-20--	16,49,635	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri S.D. Sanjay (Addl. Solicitor General of India)  (ii) Sri Tej Bahadur Singh	Copy of important Judgement has not been furnished however, he has mentioned in his application about some reported cases as follows:-  2014(1) PLJR 731, 2015(2) PLJR 74, 2015(3) PLJR 297, 2015 (3) PLJR 199, 2015(4) PLJR 653, 2015(4) PLJR 655 2016(1) PLJR 111, 2016(2) PLJR 480 2016(2) PLJR 895, 2016(4) PLJR 234 2017(1) PLJR 760, 2017(1) PLJR 997 2017(2) PLJR 563, 2017(2) PLJR 883 2017(2) PLJR 903, 2017(3) PLJR 585	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Civil Laws, Service Matter.
<u>year</u>	<u>Income</u>															
2017-18--	10,,49,224															
2018-19--	17,80,496															
2019-20--	16,49,635															

53.	58.	<b>Sri Pramod Singh</b> (D.O.B.- 03.06.1944)	En. No.- 273/1968 dated 14.05.1968  <u>Lengh of practice:-</u>  51 years	Income Tax assessee since 1986-87  Particulars of ITR return of <b>last three years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>  2016-17--    2,29,048 2017-18--    3,19,875 2018-19--    3,28,678 2019-20--    5,24,133	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Uma Shankar Prasad  (ii) Sri Indu Shekhar Prasad Sinha	2017(3) PLJR 741, 2017(3) PLJR 942 2017(4) PLJR 968, 2018(1) PLJR 721 2019(1) PLJR 778  List of Important Judgments of Last five years (Copy not furnished):  First Appeal 447/1974, CWJC 3797/2011, CWJC 9579/2011 CWJC 1896/2013, CWJC 5239/2015, CWJC 20373/2016, Cr.WJC 608/2016 Cr.WJC 848/2016, CR.WJC 849/2016 Cr.WJC 858/2016, CWJC 4405/2018	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Civil, Criminal & Constitutional.
54.	59.	<b>Sri Subhash Prasad Singh</b> (D.O.B.- 05-11- 1955)	En. No.- 1092/1981 dated 08.12.1981  <u>Lengh of practice:-</u>  38 years	Income Tax assessee since 1991  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>  2017-18--    5,19,804 2018-19--    5,67,522 2019-20--    8,01,007	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Krishna Prasad Singh	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  CWJC 3427/2014, CWJC 20360/2011, CWJC 11225/2019, MJC 2263/2018, CWJC 16024/2007, CWJC 723/2019 CWJC 24798/2018, CWJC 4015/2019 CWJC 20996/2018, CWJC 19363/2015 CWJC 8868/2015, CWJC 1355/2019	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court	(i)Constitutional, Service Law, Writ Cases, Civil & Criminal Cases.  (ii) Served the Govt. of Bihar about 14 yrs.
55.	60.	<b>Sri Ashok Kumar Choudhary</b>	En. No.- 740/1983 dated17.05.19	Income Tax assessee since 1995	1. No proposal from Hon'ble	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):	Not rejected	(i)Service Matter, Civil Cases &

		(D.O.B.- 01.07.1958)	83	Particulars of ITR return of last two years and current year has been furnished with application.	2.Recommended by:	2015(2) PLJR 545, CWJC 10556/2014 (2014) 2BLJ 123(PHC), 2014(3) PLJR 57, CWJC 8699/2014 2015(3) PLJR 575, CWJC 7189/2015 CWJC 4436/2015, CWJC 13579/2015, 2017(4) PLJR 838, CWJC 15473/2017 CWJC 12503/2017, CWJC 8710/2017 LPA 493/2017, Cr. Rev 111/2017 2018(1) PLJR 412, 2018 Cri. LJ(NOC 652) 220, CWJC 210/2018, CWJC 10130/2018, CWJC 1871/2018, CWJC 4576/2018, Cr.WJC 1058/2018, (2019) 3 BLJ 457	<b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied in 2006.	Criminal Cases.  (ii) Served as Govt. Pleader no. 8, Standing Consel no. 13 and Additional Advocate General.  (iii) Counsel for BPSC since 1997 till date.  (iv) Served as Counsel for Union of India (Railways) at CAT, Patna (2006-12) then resigned.
56.	61.	Sri Pankaj Kumar Sinha  (D.O.B.- 5.10.1951)	En. No.- 541/1979 dated 07.11.1979  <u>Lengh of practice:-</u>  36 years	Income Tax assessee since 1999  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u> 2017-18--    7,54,821 2018-19--    8,64,220 2019-20--    10,06,995	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Prashant Kumar Shahi	List of Important Judgments of Last five years (Copy not furnished):  Cri. Reference no. of 1987 appeared as a Amicus Curiae reported in 1992 BBCJ at page 69 (FB), Death Reference no. 1 of 1988 with Cr. Appeal no. 92 & 197 of 1988, Death Reference 11/2008, Misc. appeal 434/1996, Misc. Appeal 687/2009, Cr. WJC 563/2012, Cr.WJC 517/2014, SA 317/2013, CWJC 10358/2015, Civil Review 317/2016, CWJC 1348/2017	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied in 2006 and 2014.	(i)Criminal, Civil, Constitutional matters.



57.	62.	<p><b>Sri Bindhyachal Singh</b></p> <p><b>D.O.B.- 01.01.1967)</b></p>	<p>En.No. B-82A/1990 dated 11.01.1990</p> <p>Length of practice</p> <p>28 yrs.</p>	<p>Income Tax assessee since 1997-98.</p> <p>Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>13,30,600/-</td> </tr> <tr> <td>2018-19--</td> <td>14,61,236/-</td> </tr> <tr> <td>2019-20--</td> <td>23,42,606/-</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	13,30,600/-	2018-19--	14,61,236/-	2019-20--	23,42,606/-	<p>1.No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i)Sri Tej Bahadur Singh</p> <p>(ii) Sri Devendra Kumar Sinha</p>	<p>List of important cases (copy of some Judgment has been furnished):</p> <p>2019 (2) PLJR 1089, 2019 (2) PLJR 17, 2019 (1) PLJR 683, 2019(1) PLJR 592, 2019(1) PLJR 343, 2018 (1) PLJR 630, 2018(1) PLJR 176, 2018(1) PLJR 95, 2018(1) PLJR 719, 2018(4) PLJR 247, 2017(3) PLJR 930, 2017(3) PLJR 470, 2019(2) PLJR 634, 2017(1) PLJR 342, 2016(1) PLJR 213, 2016(1) PLJR 166, 2015(4) PLJR 328, 2015(4) PLJR 306, 2015(4) PLJR 121, 2015(4) PLJR 116, 2015(4) PLJR 67, 2014(4) PLJR 444, 2014(4) PLJR 268, 2014(3) PLJR 746, 2014(2) PLJR 446, 2014(1) PLJR 695,</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i)Service matter, Constitutional matter.</p> <p>(ii) Advocate for Indian Railway Union of India.</p> <p>(iii) Advocate for Patna Municipal Corporation</p>
<u>year</u>	<u>Income</u>															
2017-18--	13,30,600/-															
2018-19--	14,61,236/-															
2019-20--	23,42,606/-															
58.	63.	<p><b>Sri Dharmeshwar Mishra</b></p> <p><b>(D.O.B.- 09.08.1949)</b></p>	<p>En.No. 578/1978 dated 22.11.1978</p> <p><u>Length of practice</u></p> <p><b>41 yrs.</b></p>	<p>Income Tax assessee since 1984-85.</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> </tbody> </table>	<u>year</u>	<u>Income</u>	<p>1.No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i)Sri Prashant Kumar Shahi</p>	<p>List of important cases (copy of some Judgment has been furnished):</p> <p>LPA 1572/2014, CWJC 8216/2016, CWJC 16182/2016, CWJC 8351/2017, (1996) 8 SCC 330,</p>	<p>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court however, it is mentioned in his</p>	<p>(i)Service matter, University, technical and professional education Laws.</p> <p>(ii)Standing Counsel, Bihar State Power</p>						
<u>year</u>	<u>Income</u>															

			(1978-97- In Darbhanga Civil Court,  Since 1998- till date in (PHC)	2016-17-- 10,31,692/- 2017-18-- 9,87,463/- 2018-19-- 10,45,536/-	(ii) Sri Yadu Vansh Giri	LPA 576/2001, CWJC 13592/2005, CWJC 17664/2015.	application form that he has applied earlier in 2016.	(Holding) Co. Ltd. (iii) He had been on the panel of Central govt. For 10 yrs.  Standing Counsel for LN Mithila University for 16 yrs.  Panel of BSNL for 5 yrs. And Central Bank of India.								
59.	64.	<b>Sri Uday Prasad Singh</b>  (D.O.B.- 27.09.1967)	En. No.- 11313/1996 dated 19.12.1996  <u>Lengh of practice:-</u>  23 years	Income Tax assessee since 1996  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>4,62,300</td> </tr> <tr> <td>2018-19--</td> <td>5,49,800</td> </tr> <tr> <td>2019-20--</td> <td>8,25,750</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	4,62,300	2018-19--	5,49,800	2019-20--	8,25,750	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Alok Kumar Sinha	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  CWJC 58133/2000, CWJC 58271/2000 CWJC 58258/2000, CWJC 58455/2000 CWJC 58456/2000, CWJC 53586/2004 CWJC 70803/2006 Request Case 08/2002, Request Case no. 41/2016 Cr. Appeal 169/2011, LPA 621/2011 Second Appeal 141/2007, Second Appeal 121/2014	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Income Tax, GST, Service Tax, Retainer PHC Chandhi, PHC Harnatu, Referral Hospital, Chandhi.  Civil, Criminal, Banking, Commercial Activities, Contract, Service, Law & Constitution.
<u>year</u>	<u>Income</u>															
2017-18--	4,62,300															
2018-19--	5,49,800															
2019-20--	8,25,750															
60.	65.	<b>Sri Ajay Kumar Sinha</b>  (D.O.B.- 01.01.1954)	En. No.- 213/1979 dated 17.05.1979  <u>Lengh of practice:-</u>  40 years	Income Tax assessee since 1995-96  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>5,60,200</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	5,60,200	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Devendra Kumar Sinha  (ii) Sri Yogesh	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2018(1) PLJR 257, 2018(3) PLJR 478 2018(4) PLJR 920, 2014(3) PLJR 362 2016(4) PLJR 574, CWJC 7154/2019	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme	(i)Banking Laws (Trade and Commerce and Service Law Matters) and University Matters  (ii) Counsel for Central Bank of India, Bank of				
<u>year</u>	<u>Income</u>															
2016-17--	5,60,200															

61.	66.	<b>Sri Naresh Dikshit</b> (D.O.B.- 16.07.1964)	En. No.- 1378/1987 dated 20.11.1987  <u>Lengh of practice:-</u>  32 years	2017-18-- 8,59,200 2018-19-- 8,71,200  Income Tax assessee since 1998  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 25,82,605 2017-18-- 17,24,003 2018-19-- 16,60,325	Chandra Verma  1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Janardan Prasad Singh	List of Important Judgments of Last five years <b>(Copy not furnished)</b> :  2019(1) PLJR 965, LPA 925/2018 LPA 1492/2016, CWJC 1161/2017, CWJC 9554/2015, CWJC 20099/2018 CWJC 18555/2015	Court.  <b>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court however he has applied in 2016 and turned down.</b>	India, Uttar Gramin Bank  (i)Criminal, Service Matter and Mining Laws.  (ii) Member of team of Bar Council of India which visited Jamui to enquire and report about the rape murder of 8 yrs. Old Aasifa. The report was submitted before Hon'ble S.C, of India.  (iii) Special P.P., Mines and Geology Deptt., Govt. of Bihar,  (iv) Addl. Retained Lawyer of Bihar Industrial Area Devpt. Authority.  (v) Retained Lawyer of Sone Command Area Devpt. Agency,  (vi) Senior Panel Counsel of Union of India.  (vii) Panel Lawyer of East Central
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62.	67.	<b>Sri D.V. Pathy</b>  <b>D.O.B- 26.06.1961</b>	En.No. 754/1987 dated 21.08.1987  <b><u>Length of practice</u></b>  32 yrs.	Income Tax assessee since 1990.  Particulars of ITR return of last three year has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2016-17--    70,61,388/- 2017-18--    85,28,912/- 2018-19--    86,46,072/-	1.No proposal from Hon'ble  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Shashi Shekhar Dvivedi.	List of important cases ( <b>copy of some Judgment has been furnished</b> ):  CWJC 14333/2014, CWJC 10242/2015, CWJC 14655/2015, CWJC 6485/2015, CWJC 16015/2015, CWJC 19210/2015, CWJC 7182/2015, CWJC 1695/2015, CWJC 6723/2015, CWJC 7436/2015, CWJC 3019/2016, CWJC 5850/2016, CWJC 749/2016, CWJC 7167/2016, CWJC 4675/2017, CWJC 9134/2017, CWJC 13248/2018, CWJC 16973/2018, CWJC 5569/2019, CWJC 929/2009.	<b>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.</b>	Railway.  (i) Direct and Indirect Tax. (ii) On invitation by Society of Jesus, he endeavour to explain the budget and the Law relating to Income Tax every year.
63.	68.	<b>Sri Srinandan Prasad Singh</b>  <b>(D.O.B.- 04.01.1946)</b>	En. No.- 193/1969 dated 21.01.1969  <b><u>Length of practice:-</u></b>  50 years	Income Tax assessee since 1987-88  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18--    6,79,029 2018-19--    6,83,588 2019-20--    7,30,450	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Vindhya Keshri Kumar  (ii) Sri Kali Das Chatterji	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2019(1) PLJR 35, 2019(1) PLJR 847 2017(3) PLJR 791, 2016(2) PLJR 2016(3) PLJR 359,	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied	(i)Civil & Criminal  (ii) Retained Advocate of Zila Parisad  (iii) Selected and posted as Munsif at Jahanabad but he did not joined.

64.	69.	<p><b>Sri Manoj Kumar Ambastha</b></p> <p>(D.O.B.- 05.02.1964)</p>	<p>En. No.- 108/1995 dated 09.05.1995</p> <p><u>Lengh of practice:-</u>  24+ years</p>	<p>Income Tax assessee since 2002-03</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>8,78,693</td> </tr> <tr> <td>2017-18--</td> <td>8,72,594</td> </tr> <tr> <td>2018-19--</td> <td>11,39,271</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	8,78,693	2017-18--	8,72,594	2018-19--	11,39,271	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Chittaranjan Sinha</p> <p>(ii) Sri Ashok Kumar Sinha</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>2016(3) PLJR 788, 2014(2) BBCJ 192 2014(4) PLJR 368, 2014(1) BBCJ 506 CWJC 1668/2014, CWJC 6390/2016</p>	<p>earlier 10 years ago.</p> <p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i)Service Matter, Criminal Matter and Commercial Matter.</p> <p>(ii) Bihar Govt. State Panel for High Court as a Govt. Pleader from 2010-15 and as a Standing Counsel from 2015 till date also retainer Advocate for M/s. Reliance Industries Ltd. Since 1999.</p> <p>(iii) Had rendered Legal Aid and advise at the PHC Legal Aid &amp; advise Centre at Mahendru, Patna.</p> <p>(iv) Had appeared as Amicus Curiae in many criminal appeals during 1995-99.</p>
<u>year</u>	<u>Income</u>															
2016-17--	8,78,693															
2017-18--	8,72,594															
2018-19--	11,39,271															
65.	70.	<p><b>Dr. Binay Kumar Singh</b></p> <p>(D.O.B.- 01.01.1959)</p>	<p>En. No.- 1019/1998 dated 25.05.1998</p> <p><u>Lengh of practice:-</u>  23 years</p>	<p>Income Tax assessee since 1994</p> <p>Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> </tbody> </table>	<u>year</u>	<u>Income</u>	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Chittaranjan Sinha</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>2014(3) PLJR 718, 2014(2) PLJR 606 2014(3) PLJR 397, 2016(3) PLJR 87 2014(1) BBCJ-V-457, 2017(3) PLJR 255, 2018(1) PLJR 751 2018(4) PLJR 920, 2018(4) PLJR 335 2018(3) PLJR 600, 2017(3) PLJR 255</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme</p>	<p>(i) Trade &amp; Commerce (Banking) Service Matter</p>						
<u>year</u>	<u>Income</u>															

66.	71.	<b>Dr. Kumar Amitesh Chandra</b>  (D.O.B.- <b>02.08.1965</b> )	En. No.- 1735/1991 dated 29.10.1991  <u><b>Lengh of practice:-</b></u>  28 years	Income Tax assessee since 2000-01  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>7,29,135</td> </tr> <tr> <td>2018-19--</td> <td>6,27,327</td> </tr> <tr> <td>2019-20--</td> <td>7,29,229</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	7,29,135	2018-19--	6,27,327	2019-20--	7,29,229	(ii) Sri Mahesh Narayan Parbat  1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Krishna Pd. Singh  (ii) Sri Ramakant Sharma 'Gopal Jee'	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2015(1) PLJR 650, 2015(3) PLJR 603 2016(1) PLJR 764, 2019(2) BLJ 470  Electronic Journal 210JX(PAT) 893 and many other matter reported in BLJ and PLJR(as mentioned in application)	Court.  Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Universities and Public Interest Matter and Service Matter  (ii) Govt. Counsel of Education.  (iii) First Presiding Member of Mobile Lok Adalat.
<u>year</u>	<u>Income</u>															
2017-18--	7,29,135															
2018-19--	6,27,327															
2019-20--	7,29,229															
	72.	<b>Sri Raj Ballabh Prasad Yadav</b>  (D.O.B.- 12.01.1947)	En. No.- 726/1976 dated 16.11.1976  <u><b>Lengh of practice:-</b></u>  42 years	Income Tax assessee since 1998-99.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>4,06,278</td> </tr> <tr> <td>2018-19--</td> <td>4,80,319</td> </tr> <tr> <td>2019-20--</td> <td>5,83,084</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	4,06,278	2018-19--	4,80,319	2019-20--	5,83,084	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Shravan Kumar  (ii) Sri Yogesh Chandra Verma	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  2019 (3) PLJR 41, CWJC-15360/16, CWJC-15188/16, CWJC-18828/16, CWJC-18451/16, CWJC-18998/16, CWJC-16079/16, CWJC-22731/18, LPA-777/17, LPA-922/17, LPA-1079/18, Civil Review 378/18  He has furnished copy of order of CAT in which he has appeared.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Mentioned as specialized in constitutional matters (writ matter), criminal, labour and banking (ii) He has held the office of Oriental Ins. Comp. Ltd., United India Ins. Comp. Ltd., Bihar State Electricity Board and Dept of Legal affairs, Govt. Of India.
<u>year</u>	<u>Income</u>															
2017-18--	4,06,278															
2018-19--	4,80,319															
2019-20--	5,83,084															
67.																
68.	74.	<b>Sri Shivendra Kumar Sihna</b>	En. No.- 6470/1995 dated	Income Tax assessee since 2001-2002	1. No proposal from Hon'ble	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are	Not rejected within last two years in	(i) Mentioned as specialized in civil								

		(D.O.B.- 10.05.1966)	21.12.1995  <b><u>Lengh of practice:-</u></b>  24 years	Particulars of ITR return of last three year has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2016-17 -398974 2017-18 -442369 2018-19- 457739	Judges  2.Recommended by: (i) Sri Shashi Anugrah Narain  (ii) Sri Chittaranjan Sinha	mentioned as follows:  2014(1) PLJR 377,2014(3)PLJR 830, 2016(1) PLJR 66,2017(4)PLJR 58,142,2018(2) PLJR 549	any of the High Court as well as in Hon'ble Supreme Court.	matter and criminal matter .
69.	75..	<b>Sri Ajay Kumar Singh</b>  (D.O.B.- 08.04.1963)	En. No.- 1089/1993 dated 03.08.1993 <b><u>Lengh of practice:-</u></b>  <b>25 years</b>	Income Tax assessee since 2002-2003  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 712675 2018-19-- 743151 2019-20 - 752342	1. No proposal from Hon'ble Judges  2.Recommended by: (i) Sri Akhilesh Prasad Singh  (ii) Sri Kali Das Chatterji	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows: 2017(1) PLJR 1, 2017(3) PLJR 598, 2017(4) 288, 2017(4) 948,2018(1)PLJR 547, 2018(1) PLJR 49, 2018 (2) PLJR 761, 2018(2) PLJR 543, 2018(4) PLJR 744	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in civil law and writ matters.
70.	76..	<b>Sri Manoj Priyadarshi</b>  (D.O.B.- 10.10.1964)	En. No.-B- 468A/1990 dated 17.07.1990 <b><u>Lengh of practice:-</u></b>  25 years at Patna High Court ( 2 years at Delhi High Court)	Income Tax assessee since 2002-2003  Particulars of ITR return of last three year has been furnished with application.  2016-17 -589998 2017-18 -753306 2018-19- 762125	1. No proposal from Hon'ble Judges  2.Recommended by: (i) Sri Pushkar Narain Shahi  (ii) Sri Tej Bahadur Singh	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  CWJC-5500/19, CWJC-18273/17, CWJC-6979/16, CWJC-22165/14, M.A.-423/15, Cr. Revision-1230/16, Cr. Revision-979/15	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in Service Law,
71.	77..	<b>Md. Khurshid Alam</b> (D.O.B.- 06.01.1957)	En. No.- 876/1989 dated 02.08.1989	income Tax assessee since 1992	1. No proposal from Hon'ble Judges	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases alongwith some other cases are mentioned	Not rejected within last two years in any of the	(i) Mentioned as specialized in criminal service



			<p><b><u>Length of practice:-</u></b> 30 years</p>	<p>Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>not clarar</td> </tr> <tr> <td>2018-19--</td> <td>556846</td> </tr> <tr> <td>2019-20 -</td> <td>1251100</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	not clarar	2018-19--	556846	2019-20 -	1251100	<p>2.Recommended by: (i) Sri P.K. Shahi (ii) Sri Chitranjan Sinha</p>	<p>as follows: 1995 (1) PLJR 683, 2005 (3) PLJR 746, 2007 (2) PLJR 260, 2019 (1) BLJR 251, 2014 (4) PLJR 1, AIR 1993, Pat 96, 2013 (2) PLJR 437, 2008 (1) PLJR 560.</p>	<p>High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2011.</p>	<p>matter and constitutional.</p>
<u>year</u>	<u>Income</u>															
2017-18--	not clarar															
2018-19--	556846															
2019-20 -	1251100															
72.	78..	<p><b>Sri Diwakar Prasad Singh</b> (D.O.B.- 01.10.1971)</p>	<p>En. No.- 5715/1999 dated 14.07.1999 <b><u>Length of practice:-</u></b> 20 years</p>	<p>income Tax assessee since 2006 Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>465658</td> </tr> <tr> <td>2018-19--</td> <td>524679</td> </tr> <tr> <td>2019-20 -</td> <td>580951</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	465658	2018-19--	524679	2019-20 -	580951	<p>1. No proposal from Hon'ble Judges 2.Recommended by: <b>None</b></p>	<p><b>Copy of Judgement has not been furnished</b> however, a list of some reported cases alongwith some other cases are mentioned as follows: 2008 (3) PLJR 187, Cr. Misc-4226/14, LPA-727/14, CWJC-4043/15, LPA-719/16, CWJC-72/17.</p>	<p>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) No specialisation</p>
<u>year</u>	<u>Income</u>															
2017-18--	465658															
2018-19--	524679															
2019-20 -	580951															
	79..	<p><b>Sri Sudhansu Kumar Lal</b> (D.O.B.- 10.08.1952)</p>	<p>En. No.- 305/1977 dated 26.04.1977 <b><u>Length of practice:-</u></b> 22 years</p>	<p>income Tax assessee since 1991 Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17 -</td> <td>967400</td> </tr> <tr> <td>2017-18 -</td> <td>1020820</td> </tr> <tr> <td>2018-19-</td> <td>1054560</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17 -	967400	2017-18 -	1020820	2018-19-	1054560	<p>1. No proposal from Hon'ble Judges 2.Recommended by: (i) Sri Kanhaiya Prasad Singh (ii) Sri Chitranjan Sinha</p>	<p><b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows: LPA-320/15 and 318/15, Cr.wjc-246/15, Cr.wjc-1323/15, Cr.wjc-2564/17, Cr. Appeal-705/16, Special Case-7/15.</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court</p>	<p>(i) Mentioned as specialized in criminal law</p>
<u>year</u>	<u>Income</u>															
2016-17 -	967400															
2017-18 -	1020820															
2018-19-	1054560															

73.									
74.	81.	<b>Sri Rajesh Kumar Singh</b> (D.O.B.- 26.04.1969)	En. No.-B/381-A/94 dated 28.06.1994  <u>Lengh of practice:-</u>  25 years	Income Tax assessee since 15 yrs.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>  2017-18-- 3,53,300 2018-19-- 3,80,800 2019-20-- 8,76,280	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Swaraj K. Ghose  (ii) Sri Rajendra Narain	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2014 (1) PLJR 471, 2014 (4) PLJR 348, 2015 (3) PLJR 157, 2015 (3) PLJR 164, 2015 (2) PLJR 452, 2016 (4) PLJR 274.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Mentioned as specialized in Constitutional Law, Service Law and arbitration. (ii) He has held office of Assistant Counsel to A.A.G.- III from 2001-2010.	
75.	82.	<b>Sri Manojeshwar Prasad Sinha</b> (D.O.B.- 25.11.1943)	En. No.-9/66 dated 13.01.1966  <u>Lengh of practice:-</u>  53 years in which 22 yrs. Civil court, Chapra.	Income Tax assessee since 30 yrs.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>  2017-18-- 3,02,588 2018-19-- 3,30,466 2019-20-- 3,07,868	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Rajendra Narain	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  C.R.589/10, F.A.-213/95, C.Rev-137/11, MJC-1096/14, CWJC-15938/15, LPA-272/11, CWJC-2306/17	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Mentioned as specialized in Civil Law.	
76.	83.	<b>Sri Suresh Chandra Prasad Sinha</b> (D.O.B.- 03.11.1942)	En. No.-21/1966 dated 18.01.1966  <u>Lengh of practice:-</u>  53 years.	Income Tax assessee since 30 yrs.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <u>year</u> <u>Income</u>	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Rajendra	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  CWJC-4435/97, CWJC-4466/97, S.A.- 477/93, S.A.-367/04, F.A.-104/13, LPA-198/09.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Mentioned as specialized in Civil Law.	

77.	84.	<b>Sri Rajeeva Roy</b> (D.O.B.- 09.03.1957)	En. No.- 580/81 dated 30.06.1981  <u>Lengh of practice:-</u>  38 years	2017-18-- 3,02,588 2018-19-- 3,30,466 2019-20-- 3,07,868  Income Tax assessee since 1988-89.  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 4,18,731 2017-18-- 5,39,389 2018-19-- 5,18,267	Narain  1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Ashok Kumar Sinha  (ii) Sri Janardan Prasad Singh	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2007 (3) PLJR 398, 2009 (74) AIC 670, 2013 (4) BLJ 1, 2014 (3) PLJR 382, 2015 (2) PLJR 289, 2015 SSC Online Pat 1851, 2015 SSC Online Pat 8096, 2017 SSC Online Pat 3527.	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in Labour Laws.
78.	85.	<b>Sri Kumar Uday Bhanu Roy</b> (D.O.B.- 30.10.1951)	En. No.- 502/76dated 27.07.1976  <u>Lengh of practice:-</u>  34 yrs. And also 7 yrs in Civil Court.	Income Tax assessee since 1998-99.  Particulars of ITR return of <b>last two years</b> has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 3,49,395 2017-18-- ..... 2018-19-- 3,80,940	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Raghib Ahsan  (ii) Sri Anil Kumar Jha	Copy of Judgement in Election Petition No. 3/1995, LPA 144/98, Appeal from Appellate Decree 548/86, CWJC-6825/15 has been furnished and a list of some reported cases are mentioned as follows:  2017 PLJR (2) 926, 2015 JX (PAT)-0-462, 2014 PLJR (3) 232, 2014 PLJR (1) 243, 2013 bbcj (3) 347, 2013 PLJR (3) 801 etc.	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in Civil Law.  (ii) He was Govt. Advocate during 2005-2010 but document not furnished.  (iii) Member, Governing Body, Patna High Court, Middle Income Group, Legal Aid Society.
79.	86.	<b>Sri Purushottam Jha</b> (D.O.B.- 15.02.1954)	En. No.-B/414A/81 dated 21.04.1981  <u>Lengh of practice:-</u>  38 years	Income Tax assessee since 1996-97.  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 2,39,080	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Umesh Prasad Singh	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  C.W.J.C.-945/91 reported in 1992 PLJR (1) 547, C.W.J.C.-3314/99, C.W.J.C.-3457/99, LPA -917/14, C.W.J.C.-16598/07.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Mentioned as specialized in Service matters.  (ii) He was Ex. Standing Counsel for Central Govt., Bihar State Co-operative Bank, Bihar State Co-

				2017-18-- 2,69,545 2018-19-- 2,76,650	(ii) Sri Rajiv Kumar Verma			operative Housing Federation, Central Co-operative Bank.
80.	87.	<b>Sri Durga Nand Jha</b>  (D.O.B.- 15.07.1947)	En. No.- 533/85 dated 19.07.1985  <u>Lengh of practice:-</u>  34 years.	Income Tax assessee since 2006-07.  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u> 2016-17-- 3,98,169 2017-18-- 4,37,694 2018-19-- 4,27,740	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Ramakant Sharma  (ii) Sri Rajiv Kumar Verma	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2001 (1) PLJR 601, 2003 (1) PLJR 282, 2009 (3) PLJR 990, 2010 (4) PLJR 346.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) Mentioned as specialized in Educational Law and Service Law.
81.	88.	<b>Sri Anil Jayaswal</b>  (D.O.B.- 23.10.1952)	En. No.- 224/1979 dated 27.06.1979  <u>Lengh of practice:-</u>  40 years.	Income Tax assessee since 2001-02.  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u> 2016-17-- 4,22,873 2017-18-- 3,59,810 2018-19-- 3,96,228	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Awadh Bihari Ojha  (ii) Sri N. K. Agrawal	<b>Copy of Judgement has not been furnished</b> however, a reported case is mentioned as follows:  2007 (3) PLJR 225	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court	(i) No specialisation (ii) He is in the panel of Bihar State Financial Corporation, Patna and Patliputra University but document not furnished. (III) He has furnished copy of some publications in Journals.
82.	89.	<b>Sri Prakash Srivastava</b>  (D.O.B.- 03.04.1961)	En. No.-B-377/339/85 dated 17.05.1985  <u>Lengh of practice:-</u>  34 years.	Income Tax assessee since 1990 yrs.  Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u> 2016-17-- 4,77,010	1. No proposal from Hon'ble Judges  2. Recommended by: (i) Sri Rajendra Prasad (ii) Sri Shashi Anugrah Narain	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2013 (4) PLJR-533, 2015 (2) PLJR-364, 2011 (1) PLJR-159, 2015 (2) PLJR-211,	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court however it is	(i) Mentioned as specialized in Local Bodies Act and Civil Law.  (ii) Mentioned as in the panel of Bihar State Madarsa Education Office Board, Patna and

				2017-18-- 4,50,280 2018-19-- 4,51,310				mentioned in the application form that he has applied earlier in 2013.	Patliputra University but document not furnished.
83.	90.	<b>Sri Durgesh Nandan</b>  (D.O.B.- 05.05.1955)	En. No.- 1005/81 dated 10.11.1981  <b><u>Lengh of practice:-</u></b>  38 years.	Income Tax assessee since 2002-03.  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 6,53,967 2018-19-- 10,84,935 2019-20-- 7,80,664	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Kanhaiya Prasad Singh  (ii) Sri Yogesh Chandra Verma	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows: 2013 (4) PLJR 68, 2006 (4) PLJR 505, 2014 (3) PLJR 511, 2019 (1) PLJR 211. 2018 (3) PLJR 407	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in Criminal and Constitutional Law.	
84.	91.	<b>Dr. Anand Kumar</b>  (D.O.B.- 25.11.1962)	En. No.- 1564/04 dated 25.06.2004  <b><u>Lengh of practice:-</u></b>  15 years.	Income Tax assessee since 2000-01.  Particulars of ITR return of last three year has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2016-17-- 6,24,650 2017-18-- 6,56,451 2018-19-- 7,64,681	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Prabhat Kumar Verma  (ii) Sri S. N. P. Sinha	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:  C.W.J.C.-18920/14, Civil Review-348/14, LPA-599/15, Civil Revision-131/16, LPA-1702/17, Request Case-278/17, M.A.-763/17. Reported Case-2019 (1) PLJR 1051.	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Mentioned as specialized in Contract Matter, Arbitration Matter, Company Matter and Civil Law.  (ii) Mentioned as faculty member of Law Department, College of Commerce, Patna.  (iii) He has held the office of State as well as Central Govt of which document has furnished.	

85.	92.	<p><b>Sri Surendra Prasad Singh</b></p> <p>(D.O.B.- 06.01.1961)</p>	<p>En. No.- 6141/1996 dated 08.08.1996</p> <p><u>Lengh of practice:-</u>  22 years</p>	<p>Income Tax assessee since 1996-97</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2015-16--</td> <td>2,24,800</td> </tr> <tr> <td>2016-17--</td> <td>not furnished</td> </tr> <tr> <td>2017-18--</td> <td>not furnished</td> </tr> <tr> <td>2018-19--</td> <td>2,60,000</td> </tr> <tr> <td>2019-20--</td> <td>3,15,018</td> </tr> </tbody> </table> <p>Due to some disease he was in complete bed rest for one year, so could not earn money and did not filed Income Tax return for 2017-18 and 2016-17.</p>	<u>year</u>	<u>Income</u>	2015-16--	2,24,800	2016-17--	not furnished	2017-18--	not furnished	2018-19--	2,60,000	2019-20--	3,15,018	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Krishna Pd. Singh</p> <p>(ii) Sri Yogesh Chandra Verma</p>	<p>List of Important Judgments of Last five years (<b>Copy furnished</b>):</p> <p>CWJC 5241/2019, CWJC 3109/2019 CWJC 4149/2019, CWJC 188/2019 CWJC 10386/2019,</p>	<p>Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Civil Cases</p>
<u>year</u>	<u>Income</u>																			
2015-16--	2,24,800																			
2016-17--	not furnished																			
2017-18--	not furnished																			
2018-19--	2,60,000																			
2019-20--	3,15,018																			
86.	93.	<p><b>Sri Raj Kishore Prasad Singh</b></p> <p>(D.O.B.- 25.08.1948)</p>	<p>En. No.- 1607/1970 dated 29.09.1970</p> <p><u>Lengh of practice:-</u>  3 years in Civil Court, Patna And Patna High Court,  21 year Civil Court, Nalanda  26 years in</p>	<p>Income Tax assessee since 1977</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>4,88,027</td> </tr> <tr> <td>2017-18--</td> <td>5,29,505</td> </tr> <tr> <td>2018-19--</td> <td>4,69,100</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	4,88,027	2017-18--	5,29,505	2018-19--	4,69,100	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Anil Kumar Jha</p> <p>(ii) Dr. Krishna Nandan Singh</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>2017(3) PLJR 951, AIR 2014 Patna 148 2016(2) PLJR 337, 2016(4) PLJR 287 2014(3) PLJR 617, 2015(4) PLJR 797 2018(4) PLJR 933, AIR 2015 Patna 175</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2014.</p>	<p>(i)Banking Laws, Insurance Laws, Revenue Laws, Civil Cases of all types, M.V. Cases, Testamentary Cases</p> <p>(ii) Participated in Lok Adalat held on 06.12.2014 as Member (Legal) of the Bench of Lok Adalat Patna High Court.</p> <p>(iii) He has been a faculty member of Bihar Judicial</p>				
<u>year</u>	<u>Income</u>																			
2016-17--	4,88,027																			
2017-18--	5,29,505																			
2018-19--	4,69,100																			

87.	94.	<b>Sri Dronacharya</b> (D.O.B.- 15.08.1952)	PHC En. No.- 539/1980 dated 07.05.1980  <u>Lengh of practice:-</u>  40 years in PHC,	Income Tax assessee since 1997-98  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th>year</th> <th>Income</th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,59,800</td> </tr> <tr> <td>2017-18--</td> <td>3,77,215</td> </tr> <tr> <td>2018-19--</td> <td>4,02,500</td> </tr> </tbody> </table>	year	Income	2016-17--	3,59,800	2017-18--	3,77,215	2018-19--	4,02,500	1. No proposal from Hon'ble  2.Recommended by:  (i) Dr. Krishna Nandan Singh  (ii) Sri Chitranjan Sinha	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2014(2) PLJR 128, 2014(3) PLJR 29 2014(4) PLJR 531, 2017(3) PLJR 227 2018(1) PLJR 542, 2018(2) PLJR 738 2019(1) PLJR 738	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	Academy. (i)Civil Cases
year	Income															
2016-17--	3,59,800															
2017-18--	3,77,215															
2018-19--	4,02,500															
88.	95.	<b>Sri Sanjay Kumar</b> (D.O.B.- 25.01.1961)	En. No.- 51271/1990 dated 28.08.1990  <u>Lengh of practice:-</u>  29 years	Income Tax assessee since 2004-05  Particulars of ITR return of last three year has been furnished with application.  <table border="1"> <thead> <tr> <th>year</th> <th>Income</th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>6,45,813</td> </tr> <tr> <td>2017-18--</td> <td>7,25,474</td> </tr> <tr> <td>2018-19--</td> <td>8,48,665</td> </tr> </tbody> </table>	year	Income	2016-17--	6,45,813	2017-18--	7,25,474	2018-19--	8,48,665	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Ashok Kumar Sinha  (ii) Sri N.K.Agrawal	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2016(3) PLJR 597, 2018(4) PLJR Munchun Kumar Rai @ Munchun Kumar Vs The State, 2019(1) PLJR 198  As per mentioned in his application, he has filed and appeared more than 150 cases each year during the last five yrs.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Criminal Law Matter and Civil writs Matter  (ii) Retainer Counsel of CBI from 2014-19, for 5 yrs in PHC  (iii) Initially he has rendered free services to several NGOs working for prisoner's right and child abuse.
year	Income															
2016-17--	6,45,813															
2017-18--	7,25,474															
2018-19--	8,48,665															
89.	96.	<b>Sri Awadhesh Kumar Mishra</b> (D.O.B.- 20.12.1956)	En. No.- 1104/1980 dated 27.08.1980	Income Tax assessee since 1988-89  Particulars of ITR return of last three year has been furnished with	1. No proposal from Hon'ble  2.Recommended by:	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2018(2) PLJR 294, CWJC 4163/2014 CWJC 9528/2017, CWJC 17654/2017 CWJC 2191/2018, LPA 1359/2018, Crl. Revision 377/2016	Not rejected <b>within last two years</b> in any of	(i)Service Matters								



90.	97.	<p><b>Sri Binod Kumar Singh</b> (D.O.B.- 01.12.1961)</p>	<p>En. No.- 1103/1987 dated 18.09.1987</p> <p><u>Lengh of practice:-</u> 32 years</p>	<p>Income Tax assessee since 2007-08</p> <p>Particulars of ITR return of <b>last two years</b> and current years has been furnished with application</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>6,40,607</td> </tr> <tr> <td>2018-19--</td> <td>7,79,327</td> </tr> <tr> <td>2019-20--</td> <td>6,63,019</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	6,40,607	2018-19--	7,79,327	2019-20--	6,63,019	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Yadu Vansh Giri</p> <p>(ii) Sri Mahesh Narayan Parbat</p>	<p>List of Important Judgments of Last five years (Copy not furnished):</p> <p>2016(1) PLJR 166, 2015(2) PLJR 246, 2016(4) PLJR 943, (2018) 192 AIC 695 2016(3) PLJR 1019, AIR 2015 PAT 137 2016(1) PLJR 508, 2017(4) PLJR 373 2017(3) PLJR 410</p>	<p>the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2011.</p> <p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i)Civil Law</p>
<u>year</u>	<u>Income</u>															
2017-18--	6,40,607															
2018-19--	7,79,327															
2019-20--	6,63,019															
91.	98.	<p><b>Sri Deo Raj Kumar Prasad</b> (D.O.B.- 04.04.1960)</p>	<p>En. No.- 125/1998 date of enrolment not mentioned in his application</p> <p><u>Lengh of practice:-</u> 23 years</p>	<p>Income Tax assessee since 2009-10</p> <p>Particulars of ITR return of <b>last two years</b> and current years has been furnished with application</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>4,16,993</td> </tr> <tr> <td>2018-19--</td> <td>4,60,474</td> </tr> <tr> <td>2019-20--</td> <td>4,83,891</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2017-18--	4,16,993	2018-19--	4,60,474	2019-20--	4,83,891	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Raghav Ahsan</p> <p>(ii) Sri Yogesh Chandra Verma</p>	<p>List of Important Judgments of Last five years not has been furnished however, he has mentioned in his application that he has published Judgements in PLJR.</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court</p>	<p>(i)Civil &amp; Criminal</p> <p>(ii) Counsel for Nagar Panchayat Rajgir (Nalanda)</p>
<u>year</u>	<u>Income</u>															
2017-18--	4,16,993															
2018-19--	4,60,474															
2019-20--	4,83,891															

92.	99.	<b>Sri Sanjeev Kumar Mishra.</b>  <b>D.O.B- 04.01.1962</b>	En. No.- 1984/1991 dated 17.12.1991  <b><u>Lengh of practice:-</u></b>  29 years.	Income Tax assessee since 1998-1999  Particulars of ITR return of <b>last three years</b> and current years has been furnished with application  <b>year</b> <b>Income</b>  2016-17-- 15,32,399/- 2017-18-- 05,25,169/- 2018-19-- 16,43,953/- 2019-20-- 24,93,121/-	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Chitranjan Sinha.  (ii) Sri Devendra Kr. Sinha	List of Important Judgments of Last five years ( <b>Copy furnished</b> ):  1993 (2) PLJR 700, 2004 (2) PLJR 793 2007 (3) PLJR 503, 2008 (4) PLJR 198, 2013 (2) PLJR 515, 2018 (3) PLJR 263, 2019 (3) PLJR 757, CWJC 7321/2015 CWJC 7321/2015, CWJC 6908/2017, Cr. Riv- 406/2017, CWJC 13405/2016, Civil Review- 178/2017, CWJC 2878/2017, CWJC 19471/2015, CWJC 15274/2014, CWJC 5100/2014, Cr. Appeal 356/2014, CWJC 16972/2014, CWJC 372/2015,Declaration not submitted however it is mentioned in his application form that he has not applied earlier.	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Constituinal, Civil, Criminal matters.  (ii) He has done many Pro bono wokr speciall for clients of lower income. He has attended several programmes of Legal Aid orgranised by Lions Club, Patna.
93.	100	<b>Sri Arun Kumar No.1 @ Arun Kushwaha</b>  <b>(D.O.B.- 25.08.1966)</b>	En. No.- 395/1990 dated 16.02.1990  <b><u>Lengh of practice:-</u></b>  29 years	Income Tax assessee for last 15 yrs  Particulars of ITR return of three year has been furnished with application.  <b>year</b> <b>Income</b>  2015-16-- 2,80,612 2016-17-- 3,00,693 2017-18-- <b>not furnished</b> 2018-19-- 3,28,254	1. No proposal from Hon'ble  2. Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Devendra Kr. Sinha	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  1998(3) PLJR 801, CWJC 1754/2015 CWJC 4508/2015, CWJC 4212/2015, CWJC 4586/2015 CWJC 4335/2015, CWJC 4854/2015 CWJC 17802/2015 CWJC 19088/2015 CWJC 19093/2015 CWJC 18763/2015, CWJC 156/2016 CWJC 11316/2016, CWJC 0040/2016 CWJC 2713/2016, MJC 3623/2017 CWJC 13605/2915, CWJC 16480/2014 MJC 465/2018, CWJC 7158/2018, CWJC 52073/2018, Cr. Misc. 52073/2018, Cr. Misc. 53920/2018, C.Misc. 1731/2018, Cr. Misc. 11920/2019, CWJC 7646/2019, Cr. Misc. 38547/2019, Cr. WJC 883/2019 etc....	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i) Constitutional Matter  (ii) Ex-Govt. Pleader for consolidation cases of revenue Deptt.  (iii) Leading movement for providing adequate representation to S.C., S.T., OBC. Minorities and poors of General Class in appointment of Judges of S.C., High Courts and District Courts etc.
94.	101	<b>Sri Sunil Kumar Mandal</b>	En. No.- 909/1990 dated	Income Tax assessee since 1997-98	1. No proposal from Hon'ble	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):	Not rejected	(i) Criminal Service, Civil and

		(D.O.B.- 01/10/1966)	20.07.1990	Particulars of ITR return of last three year has been furnished with application.	2.Recommended by:	2014(1) PLJR 168, 2014(4) PLJR 372, 2014(2) BBCJ 574 2014(3) PLJR 612 2015(2) PLJR 176, 2015(1) PLJR 124 2015(1) PLJR 697, 2015(1) PLJR 786, 2016(2) PLJR 596, 2016(3) PLJR 371 2016(1) PLJR 833, 2017(2) PLJR 32, 2017(2) PLJR 259, 2018(2) PLJR 929 2018(2) PLJR 162, 2018(2) PLJR 65, 2019(1) PLJR 809, 2019(2) PLJR 912, 2019(3) PLJR 409 = 2018(3)BLJ 232 CWJCO 6834/2017, LPA 1202/2015 etc..	<b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	Constitutional etc.  (ii) Panel advocate Bihar School Examination Board and Standing Counsel, Govt. of Bihar.  (iii) Participates in work shop jointly organized by legal aid service, West Bengal American Centre, Kolkata, under chairmanship of Hon'ble Justice Mr. S.Sarwar Ali. (iv) Participates in Lok Adalat under chairmanship and guidance of Hon'ble Mr. Justice Aftab Alam though Stata Legal Services Authority.  (iv) Vice President of Lawyers' Association, PHC.
			<u>Lengh of practice:-</u>  29 years	<u>year</u> <u>Income</u>  2016-17-- 9,05,133 2017-18-- 8,21,150 2018-19-- 8,15,653	(i) Sri Prashant Kumar Shahi  (ii) Sri Chittranjan Sinha			
95.	102	Sri Rajeshwar Prasad  (D.O.B.- 20.01.1958)	En. No.- 422/1983 dated 15.03.1983	Income Tax assessee for more than ten years.  Particulars of ITR return of <b>last two years</b> and current years has been furnished with	1. No proposal from Hon'ble  2.Recommended by:	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2001(2) PLJR 292, 2001(2) PLJR 7389 2002(1) PLJR 281, 2002(1) PLJR 386, 202(3) PLJR 201, 2002(3) PLJR 384 etc..	Not rejected <b>within last two years</b> in any of the High Court as	(i)Service matter  (ii) He had been State Counsel (G.P. 6), NHPC Marketing Board, LDB, PMC,
			<u>Lengh of practice:-</u>		(i) Sri Surendra			

			36 years	application	Kumar Singh		well as in Hon'ble Supreme Court.	Railways.  (iii) He was a lecturer in faculty of Law in College of Commerce, Patna.
				<b>year</b> <b>Income</b>	(ii) Sri Kanhaiya Prasad Singh			
				2017-18-- 3,89,734				
				2018-19-- 3,00,000				
				2019-20-- 3,15,400				
96.	103	<b>Sri Suraj Narain Yadav</b>  (D.O.B.- 17.11.1953)	En. No.- 500/1984 dated 24.08.1984  <b><u>Lengh of practice:-</u></b>  35 years	Income Tax assessee since 2007-08.  Particulars of ITR return of last five year has been furnished with application.  <b>year</b> <b>Income</b>	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Keshav Srivastava  (ii) Sri Krishna Murari	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2019(1) PLJR 258, 2019(1) PLJR 962, 2019(2) PLJR 906, 2019(1) BLJ 711, 2018(1) PLJR 626, 2018(1) PLJR 629, 2017(4) PLJR 16, 2016(4) PLJR 788 etc...	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2015-16.	(i) Constitutional/Service matter/Civil as well as Criminal matter.
				2015-16-- 4,21,460				
				2016-17-- 4,55,400				
				2017-18-- 5,18,300				
				2018-19-- 5,03,820				
				2019-20-- 5,62,680				
97.	104	<b>Sri Upendra Prasad</b>  (D.O.B.- 01.01.1944)	En. No.- 1121/1969 dated 15.04.1969  <b><u>Lengh of practice:-</u></b>  50 years	Income Tax assessee since 1983-84.  Particulars of ITR return of last three year has been furnished with application.  <b>year</b> <b>Income</b>	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Krishna Prasad Singh	<b>As mentioned in his application that he has appeared in several cases since 1969 to till date, but cases has not been mentioned neither copy of any Judgement has been furnished.</b>	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however it is mentioned in his application form that he has applied earlier but	(i)General practice in Civil , Criminal and service matter
				2016-17-- 3,21,001				
				2017-18-- 3,72,625				
				2018-19-- 3,54,932				

	105	<b>Sri Sandeep Kumar</b> (D.O.B.- 22.01.1967)	En. No.- 1120/1989 dated 01.09.1989  <u>Lengh of practice:-</u>  29 years	Income Tax assessee since 1991  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u>year</u> <u>Income</u>  2017-18-- 19,06,743 2018-19-- 25,94,803 2019-20-- 25,23,271	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Shashi Anugrah Narain  (ii) Sri Pushkar Narain Shahi	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2018(4) PLJR 964, 2019(1) BLJ 450 2018(1) PLJR 179, 2011(1) PLJR 429, 2010(4) PLJR 195, 2011(3) PLJR 258 2012(1) PLJR 605	Year has not been mentioned.  Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2011.	(i) Civil Writ and Criminal Matters  (ii) As a trained mediator conducting the mediation proceedings in the PHC mediation Centre.
99.	106	<b>Sri Raj Ballabh Singh</b> (D.O.B.- 08.04.1962)	En. No.- 92/1990 dated 19.01.1990  <u>Lengh of practice:-</u>  29+ years	Income Tax assessee since 2000  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u>year</u> <u>Income</u>  2017-18-- 3,15,800 2018-19-- 3,35,200 2019-20-- 3,16,200	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri N.K. Agrawal  (ii) Sri Yogesh Chandra Verma	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  Cr. Misc. 45319/2014, Cr. Misc. 48212/2014, Cr. Misc. 34873/2014, Cr. Rev. 534/2014, LPA 1121/2014, Cr. Misc 11228/2015, Cr. Misc. 23284/2015, CWJC 11433/2015, LPA 626/2015, Cr. Misc 894/2016, Cr. Misc. 12328/2016, LPA 411/2016, LPA 1495/2016, Cr. Misc. 281/2017, Cr. Misc. 146/2017 Cr. Misc. 1153/2017, Cr. Misc. 1361/2017 ect..	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Civil cases, Criminal and Writ.  (ii) APP in PHC
100.	107	<b>Awadhesh Kumar Singh Tarun</b> (D.O.B.- 25.01.1946)	En. No.- 997/1969 dated 25.03.1969	Income Tax assessee since 2004  Particulars of ITR return of last three year <b>has</b>	1. No proposal from Hon'ble  2.Recommended	List of Important Judgments of Last five years (Copy furnished):  SLA 5613/2018 (S.C.), Misc. Appeal 727/2018	Not rejected <b>within last two years</b>	(i) B.T. Act, Ceiling Surplus, Civil Matter, Civil Writ and Constitutional

			<p><b><u>Lengh of practice:-</u></b></p> <p>50 years</p>	<p><b>not been furnished</b> with application however, he has he has furnished ITR return of following yrs.</p> <table border="1"> <thead> <tr> <th><b><u>year</u></b></th> <th><b><u>Income</u></b></th> </tr> </thead> <tbody> <tr> <td>2014-15--</td> <td>2,25,360</td> </tr> <tr> <td>2015-16--</td> <td>2,52,630</td> </tr> <tr> <td>2016-17--</td> <td>2,59,538</td> </tr> <tr> <td>2017-18--</td> <td>Not furnished</td> </tr> <tr> <td>2018-19--</td> <td>Not furnished</td> </tr> <tr> <td>2019-20--</td> <td>Not furnished</td> </tr> </tbody> </table>	<b><u>year</u></b>	<b><u>Income</u></b>	2014-15--	2,25,360	2015-16--	2,52,630	2016-17--	2,59,538	2017-18--	Not furnished	2018-19--	Not furnished	2019-20--	Not furnished	<p>by:</p> <p>(i) Sri Rajendra Narain</p> <p>(ii) Sri Yogesh Chandra Verma</p>		<p>in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier 10 years ago.</p>	<p>matter.</p> <p>(ii) Previously APP in PHC, In panel of Senior Advocates of Bihar State Electicity Board, Patna, AGP in Bihar Board of Revenue and Consolidation, Food Corporation of India and Standing Council in Central Administrative Tribunal Council Bench.</p>	
<b><u>year</u></b>	<b><u>Income</u></b>																						
2014-15--	2,25,360																						
2015-16--	2,52,630																						
2016-17--	2,59,538																						
2017-18--	Not furnished																						
2018-19--	Not furnished																						
2019-20--	Not furnished																						
101.	108	<p><b>Sri Sarvendra Kumar Verma</b></p> <p>(D.O.B.- 24.04.1952)</p>	<p>En. No.- 938/1981 dated 29.09.1981</p> <p><b><u>Lengh of practice:-</u></b></p> <p>38 years</p>	<p>Income Tax assessee since 2001</p> <p>Particulars of ITR return of <b>last two years</b> and current years has been furnished with application</p> <table border="1"> <thead> <tr> <th><b><u>year</u></b></th> <th><b><u>Income</u></b></th> </tr> </thead> <tbody> <tr> <td>2017-18--</td> <td>3,91,730</td> </tr> <tr> <td>2018-19--</td> <td>5,72,600</td> </tr> <tr> <td>2019-20--</td> <td>6,12,000</td> </tr> </tbody> </table>	<b><u>year</u></b>	<b><u>Income</u></b>	2017-18--	3,91,730	2018-19--	5,72,600	2019-20--	6,12,000	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Rakesh Kumar Khanna</p> <p>(ii) Sri Shashi Shekhar Dwivedi</p> <p>(iii) Sri Ashok Kumar Sinha</p> <p>(iv) Sri Prabhat Kumar Verma</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>EP 2/2014, EP 2/2015, EP 9/2015 EP 10/2015, Civil Appeal 8218/2016 (SC) 2016(2) PLJR 297, 2015(3) PLJR 261 2018 Cri. LJ 2467, 2018 ALLMR (Cr.) 457, MNU/BH/0069/2019, 2014(2) PLJR 66, CWJC 95/2014, Civil Review 71/2014, MJC 383/2015 MJC 429/2015, CWJC 2006/2015, MA 491/2014, C.Misc. 430/2017, CWJC 8883/2019, CWJC 1884/2015 etc...</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2014.</p>	<p>(i) Elections, Civil, Criminal, Service and Constitution.</p> <p>(ii) Railway advocate in PHC (1985-95) and Advocate for Bihar Bhoodan Committee (190-2014).</p>							
<b><u>year</u></b>	<b><u>Income</u></b>																						
2017-18--	3,91,730																						
2018-19--	5,72,600																						
2019-20--	6,12,000																						
102.	109	<p><b>Sri Anand Kumar Ojha</b></p> <p>(D.O.B.- 16.03.1968)</p>	<p>En. No.- 2455/1981 dated 05.02.1994</p> <p><b><u>Lengh of</u></b></p>	<p>Income Tax assessee since 2001-02</p> <p>Particulars of ITR return of last three year has been furnished with application.</p>	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>2014(1) PLJR 338, 2014(2) PLJR 239, 2014(2) PLJR 228, 2014(2) PLJR 344, 2015(4) PLJR 102, 2015(4) PLJR 58</p>	<p>Not rejected <b>within last two years</b> in any of the High</p>	<p>(i) Matter related to Service Jurisprudence, Trade &amp; Commerce and Electricity Act, 2003.</p>															

			<b>practice:-</b> 24 years	<b>year</b> <b>Income</b> 2016-17-- 17,49,111 2017-18-- 18,70,197 2018-19-- 21,69,565	(i) Sri Prashant Kumar Shahi  (ii) Sri Ganpati Trivedi	2015(3) PLJR 902, 2015(3) PLJR 99 2016(3) PLJR 849, 2016(2) PLJR 616, 2016(4) PLJR 441, 2017(1) PLJR 503, 2017(2) PLJR 1, 2017(1) PLJR 635 2018(4) PLJR 518, 2019(2) PLJR 500 2019(1) PLJR 718, 2018(4) PLJR 821 2018(4) PLJR 1023, 2019(2) PLJR 75 2018(1) PLJR 237, 2014LABIC 4070, 2015(4) PLJR 9, 2017(4) PLJR 1002, 2015(2) PLJR 910, AIR 2016 PAT 94 etc..	Court as well as in Hon'ble Supreme Court.	(ii) Standing Counsel of Bihar State Power (Holding) Company and its subsidiary Companies.  (iii) Conducted inspection of different jails under the aegis of PHC Council for Legal Aid.	
103.	110	<b>Sri Ramesh Kumar Agrawal</b>  (D.O.B.- 28.01.1958)	En. No.- 362/1984 dated 20.07.1984  <b>Lengh of practice:-</b> 35 years	Income Tax assessee since 1985-86  Particulars of ITR return of last three year has been furnished with application.  <b>year</b> <b>Income</b> 2016-17-- 21,66,544 2017-18-- 16,20,831 2018-19-- 15,62,877	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yadu Vansh Giri  (ii) Sri Triloki Nath Maitin	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2014(2) PLJR 656, 2014(4) PLJR 340 2015(1) PLJR 994, 2015(3) PLJR 889 2015(1) PLJR 155, 2015(3) PLJR 387 2016(2) PLJR 686, 2016(2) PLJR 890 2016(2) PLJR 10, 2016(3) PLJR 205 2016(4) PLJR 681, 2016(4) PLJR 713 2017(2) PLJR 575, 2017(3) PLJR 964 (2018) 56 GSTR 414, (2018) 58 GSTR 105, (2019) 2 PLJR 58.  He has also appeared in varrious cases before the Hon'ble S.C., some of which are reported in (1996) 9 SCC 681, (1999) 7 SCC 76, (1999) 9 SCC 620 (CB), (2003) 11 SCC 40, (2006) 1 SCC 509, (2006) 7 SCC 241 (CB), (2006) 7 SCC 271, (2009) 7 SCC 339, (2017) 12 SCC 1(CB of 9 Judges) etc.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2015.	(i) Commercial Taxes, Essential Commodity Act, Law relating to sugar industries, Commercial matters and Criminal law.  (ii) He is in panel of IRCTC Ltd.  (iii) in Editorial Board of PLJR since 1992 and in Editorial Board of BLJ.	
104.	111	<b>Sri Yogendra Kumar Singh</b>  (D.O.B.- 16.10.1957)	En. No.- 118/1987 dated 30.01.1987	Income Tax assessee since 2005  Particulars of ITR return of last three year has	1. No proposal from Hon'ble  2.Recommended	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2019(3) PLJR 998	Not rejected <b>within last two years</b>	(i) Criminal Matters	



			<p><b><u>Lengh of practice:-</u></b></p> <p>7 yrs Civil Court Aurangabad (1987-94)</p> <p>25 yrs in PHC(1995 to till date)</p>	<p>been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>2,76,280</td> </tr> <tr> <td>2017-18--</td> <td>3,04,696</td> </tr> <tr> <td>2018-19--</td> <td>2,92,280</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	2,76,280	2017-18--	3,04,696	2018-19--	2,92,280	<p>by:</p> <p>(i) Sri Devendra Kumar Sinha</p> <p>(ii) Sri Triloki Nath Maitin</p>	<p>List of his important cases has not been found to be attached with his application but he has mentioned that he has enclosed it with his application.</p>	<p>in any of the High Court as well as in Hon'ble Supreme Court.</p>						
<u>year</u>	<u>Income</u>																				
2016-17--	2,76,280																				
2017-18--	3,04,696																				
2018-19--	2,92,280																				
105.	112	<p><b>Sri Vaidehi Raman Prasad Singh</b></p> <p>(D.O.B.- 16.08.1950)</p>	<p>En. No.- 552/1977 dated 23.08.1977</p> <p><b><u>Lengh of practice:-</u></b></p> <p>42 years.</p>	<p>Income Tax assessee since 2005</p> <p>Particulars of ITR return of last three year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>3,00,000</td> </tr> <tr> <td>2017-18--</td> <td>3,07,449</td> </tr> <tr> <td>2018-19--</td> <td>3,01,232</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17--	3,00,000	2017-18--	3,07,449	2018-19--	3,01,232	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Yogesh Chandra Verma</p> <p>(ii) Sri Ram suresh Roy</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>CWJC 12019/2009 2012 BBCJ (2) 95            CWJC 16948/2007            CWJC 2377/2006, FA 700/1985            2012(4) PLJR 733, C.R. 64/2007            CWJC 3542/2014</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Civil, Criminal and Constitutional law.</p>					
<u>year</u>	<u>Income</u>																				
2016-17--	3,00,000																				
2017-18--	3,07,449																				
2018-19--	3,01,232																				
106.	113	<p><b>Sri Sri Nath Pathak</b></p> <p>(D.O.B.- 08.05.1956)</p>	<p>En. No.- 1036/1981 dated 07.11.1981</p> <p><b><u>Lengh of practice:-</u></b></p> <p>37 years.</p>	<p>Income Tax assessee for 20 yrs.</p> <p>Particulars of ITR return of last five year has been furnished with application.</p> <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2015-16--</td> <td>5,15,387</td> </tr> <tr> <td>2016-17--</td> <td>5,04,726</td> </tr> <tr> <td>2017-18--</td> <td>3,43,000</td> </tr> <tr> <td>2018-19--</td> <td>3,34,000</td> </tr> <tr> <td>2019-20--</td> <td>5,29,380</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2015-16--	5,15,387	2016-17--	5,04,726	2017-18--	3,43,000	2018-19--	3,34,000	2019-20--	5,29,380	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Prashant Kumar Shahi</p> <p>(ii) Sri Ashok Kumar Sinha</p>	<p>List of Important Judgments of Last five years (<b>Copy not furnished</b>):</p> <p>CWJC 11758/1998, CWJC 1728/2003            CWJC 11342/2003, CWJC 5149/2012            CWJC 21331/2012, CWJC 3915/2013            CWJC 17001/2012, CWJC 2237/2001            CWJC 7111/2001, CWJC 11704/2001            CWJC 3290/2003, CWJC 15331/2004            CWJC 19103/2013, CWJC 7648/2014            CWJC 3971/2015, CWJC 14838/2012            CWJC 15623/2012 etc...</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Appointes as Govt. Counsel for H.E. the Hon'ble Governer &amp; Chancellor, NNMB The Hon'ble President of India, Appointed as Counsel of the Central Govt. For conduction the cases for Ministries &amp; Deptts.</p> <p>(ii) Senior Panel Council for Central Govt. Of India for three years.</p> <p>(iii) Satnding Counsel</p>	
<u>year</u>	<u>Income</u>																				
2015-16--	5,15,387																				
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2017-18--	3,43,000																				
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2019-20--	5,29,380																				

								of National Highway Authority of India, Indian Council of Agriculture Research, Nursing Council of India, Bihar State Co-operative Bank.	
107.	115	<b>Sri Sachchidanand Choudhary</b>  (D.O.B.- 03.11.1944)	En. No.- 60/1970 dated 13.01.1970  <u>Lengh of practice:-</u>  49 years 7 months	Income Tax assessee since 1992-1993  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u>year</u> <u>Income</u>  2017-18-- 3,02,428 2018-19-- 3,07,100 2019-20-- 3,43,209	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Krishna Prasad Singh	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  Cr. Appeal 23/1977 & 25/1977	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Criminal Cases	
108.	116	<b>Sri Amrendra Kumar,</b>  D.O.B- 31.12.1963	En. No.- 610/1988 dated 15.07.1988  <u>Lengh of practice:-</u>  31 years.	Income Tax assessee since 1998-1999  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u>year</u> <u>Income</u>  2017-18-- 04,95,000/- 2018-19-- 4,98,000/- 2019-20-- 5,18,732/-	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Ram Shankar Pradhan.  (ii) Sri Anil Kumar Jha.	List of Important Judgments of Last five years ( <b>Copy furnished</b> ):  MJC 687/2014, CWJC 10019/2002, Cr. Appl- 367/2009, Cr. Appl- 132/2011, Cr. Appl- 625/2014, Cr. Misc- 29271/2016, Cr. Appl- 186/2009, Cr. Appl- 190/2009, CWJC 12387/2011, CWJC 3891/2013, CWJC 10906/1999, CWJC 15453/2001 etc..	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2004 and 2014.	(i) Writ,Civil & Criminal matters (Specially in Family Distpute.  (ii) Member of Disiplinary Committee of Bihar State Bihar council since 2003-2009	
109.	117	<b>Sri Viveka Nand Singh</b>  (D.O.B.- 18.07.1957)	En. No.- 410/1983 dated 15.03.1983	Income Tax assessee since 1990-1991  Particulars of ITR return of last three year has	1. No proposal from Hon'ble  2.Recommended	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  2000(1) PLJR 527, 2008(4) PLJR 545 2009(3) PLJR 186	Not rejected <b>within last two years</b>	(i) He was retainer of jai Prakash University, Chapra	

			<u><b>Lengh of practice:-</b></u> 36 years.	been furnished with application.  <u><b>year</b></u> <u><b>Income</b></u>  2016-17-- 3,68,666/- 2017-18-- 4,85,173/- 2018-19-- 5,25,090/-	by:  (i) Sri Awadh Bihar Ojha  (ii) Sri Akhileshwar Prasad Singh		in any of the High Court as well as in Hon'ble Supreme Court.	(ii) Advocate of Sanskrit Shiksha Board  (iii) Chanpatiya sugar Company, Bihar Electricity Board etc.	
110.	119	<b>Sri Abdul Mnnan Khan</b>  (D.O.B.- 25.07.1953)	En. No.- 427/1981 dated 21.04.1981  <u><b>Lengh of practice:-</b></u> 37 years.	Income Tax assessee since 2000-01  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u><b>year</b></u> <u><b>Income</b></u>  2017-18-- 3,21,560/- 2018-19-- 3,47,090/- 2019-20-- 3,49,400/-	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Krishna Prasad Singh  (ii) Sri Raghiv Ahsan	Important Cases (as per his application)  PIL in respect of animal husbandry scan on the basis of which the Hon'ble High Court directed the CBI investigation  A case of man handling of Mr. D.N. Barai, ADJ Ist, Bhagalpur by policemen in which several policemen were convicted by the Hon'ble High Court in a contempt case.  Sri L.K. Advani against the Bhagalpur Communal riot Commission and several other cases (case numbers are not mentioned, niether their copy of Judgment has been furnished).	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied 3 years ago (Year not mentioned).	(i) LL. M in family Law.  (ii) Presently he is G.P. No. 10 of the Bihar State Govt. And Standing Counsel of the Accountant General at PHC.	
111.	120	<b>Sri Dharendra Kumar Sinha</b>  (D.O.B.- 03.01.1945)	En. No.- 781/1970 dated 19.05.1970  <u><b>Lengh of practice:-</b></u> 48 years.	Income Tax assessee since 1992-93  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u><b>year</b></u> <u><b>Income</b></u>  2017-18-- 3,49,460/- 2018-19-- 3,53,369/- 2019-20-- 5,00,862/-	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri S.N.P. Sinha	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  PLJR Cr. Appeal 104/2011 PLJR Cr. Appeal 147/2011 Cr. Misc 24052/19, Cr. Appeal 941/2012 Cr. appeal 121/2013 Cr. appeal 578/2013 Cr. appeal 1046/2018 etc..	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied earlier in 2009.	(i) Criminal Law	
112.	121	<b>Sri Kameshwar Prasad Gupta</b>	En. No.- 338/1979 dated	Income Tax assessee since 2008	1. No proposal from Hon'ble	List of Important Judgments of Last five years ( <b>Copy of some has been furnished</b> ):	Not rejected <b>within last two years</b> in	(i) Trade and Commerce, Coal Control Order,	

		(D.O.B.- 12.10.1949)	08.08.1979  <u>Length of practice:-</u>  40 years.	Particulars of ITR return of last three year has been furnished with application.  <u>year</u> <u>Income</u>  2016-17-- 3,16,341/- 2017-18-- 3,40,352/- 2018-19-- 4,94,307/-	2.Recommended by:  (i) Sri Raghiv Ahsan  (ii) Sri Y V Giri  (iii) Sri Yogesh Chandra Verma	CWJC 7208/2016, CWJC 1026/2016 2010 BLJ 278 etc..  As per his submission in application, he has conducted so many cases relating to Trade Commerce and the cases relating to coal Control Order and other matter and most of the cases are reported in PLJR.	any of the High Court as well as in Hon'ble Supreme Court.	Civil, Criminal, Revenue, Bank Cases, service matter and Constitutinal matter..  (ii) Presently he is G.P. No. 10 of the Bihar State Govt. And Standing Counsel of the Accountant General at PHC.	
113.	122	Sri Pramod Kumar Sinha  (D.O.B.- 02.03.1955)	En.No. 462/1983 dated 22.03.1983  <u>Length of practice</u>  36.yrs	Income Tax assessee since 1992-1993  Particulars of ITR return of <b>last two years</b> and current years has been furnished with application  <u>year</u> <u>Income</u>  2017-18-- 09,37,609 2018-19-- 16,58,445/- 2019-20-- 11,05,211/-	1. <b>Proposed by Hon'ble Judge of Patna High Court.</b>	List of important cases ( <b>copy of Judgment not furnished</b> ).  2019(1) PLJR 376, 2019(2) PLJR 483, 2018(3) PLJR 851, 2017(2) PLJR 270, 2017(3) PLJR 207, 2017(4) PLJR 820 etc...  Temporary provision of article 370 of the constitution, how long to exist(2014).  Uniform Civil Court-A constitutional obligation (2017).  Judiciary of its own can save its destiny (2018) "Nayapunj" annual souvenir of Adhivakta Parishad Bihar.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Civil, Criminal & Writs.	
114.	123	Sri Sharda	En.No. 1152/1991	Income Tax assessee since 2003	1. No proposal from Hon'ble	List of important cases ( <b>copy of Judgment not furnished</b> ).	Not rejected <b>within last</b>	(i)Service Matter	

		<b>Nand Mishra</b> <b>(D.O.B.- 12.03.1964)</b>	dated 02.07.1991  <u><b>Length of practice</b></u>  27 yrs	Particulars of ITR return of last three year has been furnished with application.  <u><b>year</b></u> <u><b>Income</b></u> 2016-17-- 4,22,700/- 2017-18-- 5,05,050/- 2018-19-- 5,72,560/-	2. Recommended by  (i)Sri Nawal Kishore Agrawal  (ii) Sri Mahesh Narayan Parbat	2006(1) PLJR 407, CWJC 6077/2017, CWJC 10650/2015, 2016(3) PLJR 502 etc...	<b>two years</b> in any of the High Court as well as in Hon'ble Supreme Court.		
115.	124	<b>Sri Binoy Krishna Shukla</b> <b>(D.O.B.- 02.06.1945)</b>	En.No. 135/1968 dated 24.04.1968  <u><b>Length of practice</b></u>  1 yr in Civil Court, Vaishali at Hajipur  50 yrs. In PHC	Income Tax assessee for more than 30 yrs.  Particulars of ITR return of last three year has been furnished with application.  <u><b>year</b></u> <u><b>Income</b></u> 2016-17-- 3,13,761/- 2017-18-- 5,86,767/- 2018-19-- 6,94,035/-	1. No proposal from Hon'ble  2. Recommended by  (i)Sri Awadh Bihari Ojha  (ii) Sri Shashi Shekhar Dwivedi	List of Important cases ( <b>copy of Judgment not furnished</b> ):  As per his application he has appeared in several cases on behalf of CBI, LIC, Zila Parishad Muzaffarpur etc, but he has not mentioned cases number neither copy of Judgements have been furnished.	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court however he has applied much earlier (year not mentioned).	(i) Civil, Criminal and Constitutional matter and also worked as Standing counsel for CBI (1985-96).  (ii) Standing Counsel for LIC India.  (iii) Worked as Special P.P. for fodder scam from 1997-1999.	
116.	126	<b>Sri Vikash Kumar</b> <b>(D.O.B.- 19.10.1970)</b>	En.No. 8097/1999 dated 03.12.1999  <u><b>Length of practice</b></u>  19 yrs.	Income Tax assessee since 1999-2000.  Particulars of ITR for last three yrs are as:  2016-17-- not furnished 2017-18-- 5,46,805/- 2018-19-- 8,73,341/- 2019-20-- 9,93,892/-	<b>1.Propsed by Hon'ble Judge of Patna High Court.</b>	List of important cases ( <b>copy of judgment not furnished</b> ):  2019(4) BLJ 387, 2019(4) BLJ 352, 2019(3) BLJ 414, 2019(4) BLJ 39, 2019(3) BLJ 902, 2019(3) BLJ 675, 2019(3) BLJ 431, 2019(2) BLJ 445, 2019(2) BLJ 42,	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i)Indirect taxation Laws.  (ii) Standing Counsel 11, BPSC.	

						2019(1) BLJ 477.											
117.	127.	<p><b>Mrs. Nivedita Nirvikar</b></p> <p><b>(D.O.B.- 30.06.1968)</b></p>	<p>En.No. 1327/1995 dated 28.06.1995</p> <p><b><u>Length of practice</u></b></p> <p>24 yrs.</p>	<p>Income Tax assessee since 1995.</p> <p>Particulars of ITR for last three yrs are as:</p> <table border="1"> <thead> <tr> <th><b>year</b></th> <th><b>Income</b></th> </tr> </thead> <tbody> <tr> <td>2016-17--</td> <td>11,70,730 /-</td> </tr> <tr> <td>2017-18--</td> <td>10,94,366/-</td> </tr> <tr> <td>2018-19--</td> <td>11,24,224/-</td> </tr> </tbody> </table>	<b>year</b>	<b>Income</b>	2016-17--	11,70,730 /-	2017-18--	10,94,366/-	2018-19--	11,24,224/-	<p>1.No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Shashi Anugrah Narain</p> <p>(ii) Sri Ray Shivaji Nath</p>	<p>List of important cases (<b>copy of some Judgment has been furnished</b>):</p> <p>2016(336) ELT 198(Pat), 2016(335) ELT 392(Pat), 2016(42) STR 681(Pat), 2016(340) ELT 17(Pat), 2017(346) ELT 542(Pat), 2015(323) ELT 747(Pat), 2017(347) ELT 24(Pat), 2015(4) PLJR 26, 2016(336) ELT 234(Pat), 2016(2) PLJR 224, 2016(331) ELT 422(Pat), 2015(2) PLJR 595, 2014(2) PLJR 716, 2014(2) LLN 780(Patna), 2014(1) PLJR 125, 2014(1) PLJR 224 etc...</p>	<p>Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.</p>	<p>(i) Indirect Taxation, Custom and central excise.</p> <p>(ii) Participated in conducting national Lok Adalat in yr. 2015 on the request oh High Court Legal Service Committee, Patna. Member Patna High Court Middle income group Legal Aid Society. Visited jails of Bihar on the request made by Executive Chairman of Bihar State Legal Service Authority. Took Classes in Bihar Judicial Academy in the yr. 2014-15. On 01.07.2011 Hon'ble High Court appointed Advocate Commissioner to Inspect Mental Asylum Home and Women remad Home.</p>	
<b>year</b>	<b>Income</b>																
2016-17--	11,70,730 /-																
2017-18--	10,94,366/-																
2018-19--	11,24,224/-																

**Names of 10 advocates whose recommendations/ applications recieved for designation as Senior Advocate are incomplete/ not in accordance with rules, are stands deferred**

<b><u>Sl. No.</u></b>	<b><u>App l. No.</u></b>	<b><u>Name of Applicant</u></b>	<b><u>Enrollment No. along with date of enrollment and Length of practice</u></b>	<b><u>Inacome tax details and income from Legal profession</u></b>	<b><u>Proposal/ Recommendation/ Application</u></b>	<b><u>Reported judgement / Important Judgement</u></b>	<b><u>Declaratio n that any proposal/ recommen dation/ Applicatio n has not been rejected within two years</u></b>	<b><u>Specialization</u></b>	<b><u>Remarks</u></b>
1.	9.	<b>Sri Dhananjoy Kumar Singh</b>  <b>(D.O.B.- 06.10.1960)</b>	En. No.- 1364/1993 dated 28.09.1993  <b><u>Length of practice:-</u></b>  26 years	Not Furnished.	Not Furnished.	List of some important Judgement of last five years has been furnished (copy of Judgements not furnished): CWJC-7108/2018, CWJC-11050/2019, CWJC-14242/2015, CWJC-11389/2015, CWJC-15707/16, CWJC-8284/2018	(i) No proposal/ application for designating him Senior adovate been made to the High Court of Judicature at Patna or any other Court earlier.	(i) In all branches of law (as per information furnished at serial no. 10 of Annexure 'A') (ii) Panel lawyer of Bank of India, Hajipur.	<b>Incomplete</b> as details of ITR, and declaration has not been furnished and application is neither recommende d nor endorsed.
2.	48.	<b>Sri Kamla Kant Pathak</b>  <b>(D.O.B.- 02.10.1965)</b>	En. No.- 801/1995 dated 23.05.1995  <b><u>Length of practice:-</u></b>  24 years	Income Tax assessee since 2005-06  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Mhesh Narayan Parbat  (ii) Sri Yogesh Chandra Verma	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some pending cases as follows:- CWJC-9085/95, CWJC-16182/04, CWJC-4937/06, CWJC-18622/08, CWJC-3687/08, CWJC-16050/08, CWJC-3119/08, CWJC-9327/09, Cr. Misc-28364/09, CWJC-1527/09, CWJC-4584/09, CWJC-5144/09, CWJC-5092/09, CWJC-	<b>Declaration not submitted</b> however, it is mentioned in his application form that he has not applied earlier.	(i) Constitutional Law.	<b>Incomplete</b> as declaration not submitted



				2017-18-- 2,98,977 2018-19-- 2,99,200 2019-20-- 3,00,000	3. He has <b>not furnished his application as well as consent on his recommendation</b>	3802/09, CWJC-7222/06, Cr. Misc-15285/10, Cr. Misc.-35575/10, CWJC-12941/10, CWJC-6099/10, CWJC-792/10.			
3.	73.	<b>Sri Binoy Kumar sinha</b>  (D.O.B.- 01.09.1953)	En. No.- 156/1978  <b><u>Lengh of practice:-</u></b>  23 years at Patna High Court (17 year at civil court)	Income Tax assessee since 2009-2010  Particulars of ITR return of last three year <b>has not been furnished</b> however he has furnished copy of ITR return for the year of 2009-10, 2010-11 and 2011-12.	1. No proposal from Hon'ble Judges  2.No recommendation / endoresement	<b>Niether copy of judgement nor list of cases has been furnished.</b>	Declaration not submitted however it is mentioned in his application form that he has not applied earlier.	(i) Mentioned as specialized in criminal law, service matter and civil cases.	<b>Incomplete</b> as declaration as well as particulars of ITR not furnished.
4.	38.	<b>Sri Rajendra Kumar Ranjan</b>  (D.O.B.- 06.01.1954)	En. No.- 1484/80 dated 22.12.1980  <b><u>Lengh of practice:-</u></b>  38 years	Income Tax assessee since 2014-15 (hence, <b><u>not an income tax assessee for 10 yrs.</u></b> ).  Particulars of ITR return of last three years <b>has not been furnished.</b>	1. No proposal from Hon'ble Judges  2.Recommended/ endorsed on his declaration form by:  (i) Sri Rajendra Narain  (ii) Sri Yogesh Chandra Verma	<b>Copy of Judgement has not been furnished</b> however, a list of some reported cases are mentioned as follows:  2009 (1) PLJR 655, 2009 (1) PLJR 695, 2009 (3) PLJR 657, 2011 (1) PLJR 1097, 2009 (3) PLJR 820, 2010 (3) PLJR 214, 2012 (2) PLJR 19 (DB).	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court.	(i)Mentioned as specialized in Constitutional matter, Human Rights matter and Service matter.	<b>Incomplete</b> as he is not an income tax assessee of ten years and he has not furnished his ITR copy of last three years.
5.	40.	<b>Sri Sunil Kumar Verma</b>  (D.O.B.- 10.01.1968)	En. No.- 1628/2000 dated 27.03.2000  <b><u>Lengh of practice:-</u></b>	Income Tax assessee since 2011-12  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.	1. No proposal from Hon'ble  2.Recommended by: (i) Sri Awadh Bihari Ojha (ii) Sri Tez	<b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some important cases.  CWJC no. 2902/2006, CWJC no. 6920/2007, L.P.A. No. 1631/2010,	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court and	(i) Service matter	<b>Incomplete</b> as he is not an income tax assessee of ten years

			20 years	<p><b>year</b>      <b>Income</b></p> <p>2017-18-- 4,62,616 2018-19-- 4,97,403 2019-20-- 5,57,823</p>	Bahadur Singh	<p>M.A. No. 512/2011, CWJC no. 2752/2016, LPA no. 1338/2013, CWJC no. 20864/2013, LPA no. 1243/2010, Cr. Misc. no. 20287/2013, Cr.WJC no. 66/2014, CWJC no. 10728/2015, LPA no. 440/2014, CWJC no. 19743/2015, CWJC no. 2026/2016, CWJC no. 11091/2011, CWJC no. 1620/2011, CWJC no. 4905/2015, Civil Misc. no. 486/2016 Cr. Appeal no. 622/2014, CWJC no. 12655/2017, Cr. Appeal no. 3197/2017 CWJC no. 2592/2016</p> <p><b>List of citation published within last five years:</b></p> <p>2015 (2) PLJR 576</p>	he has applied earlier in 2015.		
6.	57.	<b>Sri Purnendu Singh</b> <b>(D.O.B.- 04.02.1967)</b>	<p>En. No.- 350/1998 dated 03.02.1997</p> <p><b>Lengh of practice:-</b></p> <p>22 years</p>	<p>Income Tax assessee since 2011-12 <b>(He is not an income tax assessee for 10 years)</b></p> <p>However, particulars of ITR return of last three year has been furnished with application.</p> <p><b>year</b>      <b>Income</b></p> <p>2016-17-- 6,07,999 2017-18-- 7,65,185 2018-19-- 6,83,449</p>	<p>1. No proposal from Hon'ble</p> <p>2.Recommended by:</p> <p>(i) Sri Shravan Kumar</p> <p>(ii) Sri Prashant Kumar Shahi</p>	<p><b>Copy of important Judgement has not been furnished</b> however, he has mentioned in his application about some reported cases as follows:-</p> <p>2015(1) PLJR 994, 2015(1) PLJR 902, 2015(4) PLJR 659, 2015(2) PLJR 573 2016(1) PLJR 667</p>	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	<p>(i)Civil, Writ, Criminal, Service Matter, State Taxation, Direct &amp; Indirect Taxes, Electricity Matters, Education, Environmental, State Excise Matter.</p> <p>(ii) Impanelled Lawyer for Bihar School Examination Board.</p> <p>(iii) Appeared on behalf of Govt. of Bihar as Govt. Pleader no. 27 vide notification no.</p>	<b>Incomplete</b> as he is not an income tax assessee of 10 years.

								8546 dt. 03.12.2013.	
7.	80..	<b>Sri Samir Kumar</b>  (D.O.B.- 14.06..1976))	En. No.1539/2001 dated 27.03.2001  <b><u>Length of practice:-</u></b>  18 years at civil court	Income Tax assessee since 2001-2002.  Particulars of ITR return of <b>last two years and current year</b> has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2017-18-- 497961 2018-19-- 662001 2019-20 - 741644	1. No proposal from Hon'ble Judges  2.Recommended by:  (i) Sri Kashi Nath Jain  (ii) Sri L.N. Rastogi	Copy of Judgement in the case of Democratic Bar Association V/s High Court of Judicature at Allahabad, has been furnished.	Not rejected within last two years in any of the High Court as well as in Hon'ble Supreme Court	(i) No specialisation.  (ii) Panel Advocate of E. Railway.  <b>(iii) Member of Bar association, Munger</b>	<b>Incomplete</b> as he is not a practioner of 10 years in High Court.
8.	114	<b>Sri Arvind Kumar Tiwary</b>  (D.O.B.- 23.01.1951)	En. No.- 460/1978 dated 30.08.1978  <b><u>Length of practice:-</u></b>  40 years  7 years in Civil Court, Munger (1979-1985) thereafter in the High Court of Judicature at Patna (1986 till the date).	Income Tax assessee sinec 2014-15  Particulars of ITR return of last five year has been furnished with application.  <b><u>year</u></b> <b><u>Income</u></b>  2014-15-- 2,65,000 2015-16-- 2,70,000 2016-17-- 3,21,687 2017-18-- 3,99,011 2018-19-- 4,22,638	1. No proposal from Hon'ble  2.Recommended by:  (i) Sri Triloki Nath Maitin  (ii) Sri Anil Kumar Jha	List of Important Judgments of Last five years ( <b>Copy not furnished</b> ):  1994(1) BLJR 702, 2001(1) BLJ 2 CWJC 21572/2011, 2011(3) PLJR 348 2014(3) PLJR 297, 2015(3) PLJR 235 2016(3) PLJR 115, 2017(4) PLJR 315 2018(3) PLJR 512, 2018(1) PLJR 567 2019(2) PLJR 563 etc...	Not rejected <b>within last two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(i) Civil and Constitutional  (ii) Central Govt. Counsel in PHC.	<b>Incomplete</b> as he is not an assessee of Income Tax for 10 years
9.	118	<b>Sri Dharendra Kumar Gupta</b>  (D.O.B.-	En. No.- 1170/1980 dated 10.09.1980	Income Tax assessee since 2011.  However, particulars of	1. No proposal from Hon'ble	<b>Copy of Judgement has not been furnished</b> however, a list of some cases are mentioned as follows:	Not rejected <b>within last</b>	(i) He was retainer of jai Prakash University, Chapra	<b>Incomplete</b> as he is not an assessee of

		<b>07.07.1943)</b>	<u><b>Length of practice:-</b></u> 39 years.	ITR return of last three year has not been furnished with application.  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2016-17-- furnished</td> <td>not</td> </tr> <tr> <td>2017-18-- furnished</td> <td>not</td> </tr> <tr> <td>2018-19--</td> <td>3,58,690/-</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2016-17-- furnished	not	2017-18-- furnished	not	2018-19--	3,58,690/-	2.Recommended by:  (i) Sri Yogesh Chandra Verma  (ii) Sri Rajendra Narain	CWJC 1776/2014, Cr. Misc. 14946/2014, CWJC 3378/2014, Cr. Misc. 6287/2014 Cr.WJC 130/2014 Cr. Misc. 7196/2015, CWJC 1239/2015 Cr.Misc 20658/2015, CWJC 1525/2015 Cr. Misc 10798/2015, Cr. Misc 5583/2015 Cr. Misc 13310/2016, MJC 115/2016 Cr. Misc 2555/2016, Cr. Misc. 6066/2016, Cr. Misc.3359/2016, MJC 115/2016 SLA 7/2017, Cr. Misc 4751/2017 CWJC 2076/2017, Cr. WJC 422/2017 CWJC 5271/2017 Cr. Misc 9101/2018, Cr. Misc. 8126/2018, MJC 429/2018, CWJC 3721/2018, Cr. Misc. 12526/2018, Cr. Misc 17878/2018 Cr. Misc. 3748/2019, Cr. Misc 20918/2019, Cr. Misc. 8013/2019, Cr. Misc. 34211/2019 etc....	<b>two years</b> in any of the High Court as well as in Hon'ble Supreme Court.	(ii) Advocate of Sanskrit Shiksha Board  (iii) Chanpatiya sugar Company, Bihar Electricity Board etc.	Income Tax for 10 years.				
<u>year</u>	<u>Income</u>																				
2016-17-- furnished	not																				
2017-18-- furnished	not																				
2018-19--	3,58,690/-																				
10.	125	<b>Sri Shabbir Ahmad</b>  <b>(D.O.B.- 12.-04.1943)</b>	En.No. 718/724/1976 dated 16.10.1976  <u><b>Length of practice</b></u> 42 yrs.	Income Tax assessee since 2014-15.  However, particulars of ITR for last three yrs are as:  <table border="1"> <thead> <tr> <th><u>year</u></th> <th><u>Income</u></th> </tr> </thead> <tbody> <tr> <td>2015-16--</td> <td>4,18,600/-</td> </tr> <tr> <td>2016-17--</td> <td>4,36,048/-</td> </tr> <tr> <td>2017-18--</td> <td>3,54,448/-</td> </tr> <tr> <td>2018-19--</td> <td>not furnished</td> </tr> <tr> <td>2019-20--</td> <td>not furnished.</td> </tr> </tbody> </table>	<u>year</u>	<u>Income</u>	2015-16--	4,18,600/-	2016-17--	4,36,048/-	2017-18--	3,54,448/-	2018-19--	not furnished	2019-20--	not furnished.	1. No proposal from Hon'ble  2. Recommended by  (i)Sri Raghob Ahsan  (ii) Sri S. Rarg Ahmad.	List of important cases ( <b>copy of judgment not furnished</b> ):  Namira Construction Vs State Bihar reported in PLJR 2008  Usha Devi Vs State of Bihar reported in 2013(2) PLJR	Declaration not submitted however it is mentioned in his application form that he has not applied earlier.	(i)Civil Law	Incomplete as declaration not furnished and he is not an income tax assessee of 10 years.
<u>year</u>	<u>Income</u>																				
2015-16--	4,18,600/-																				
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